

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 266/2025**

**IN THE MATTER OF:**

DR. AMIT KUMAR

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENT(s)

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THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.  
[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)  
PHONE NO.-6375115224

Date: 27/11/2025

Place: NOIDA

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

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COMPLIANCE OF THE ORDER DATED 02.09.2025 PASSED BY THE  
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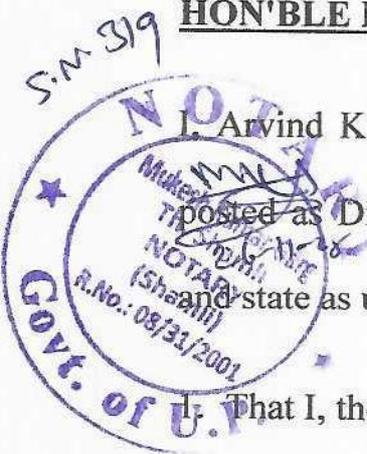
I, Arvind Kumar Chauhan, aged about 43 years, S/o Shri Lakshmi Narayan,  
posted as District Magistrate, presently at Shamli, do hereby solemnly affirm  
and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with  
the facts of the case and am competent and authorized to swear the present  
reply.

2. That, I state that the contents of this reply have been drafted by my counsel  
on my instructions, and the contents of the same are true to my knowledge  
and nothing material has been concealed therefrom.



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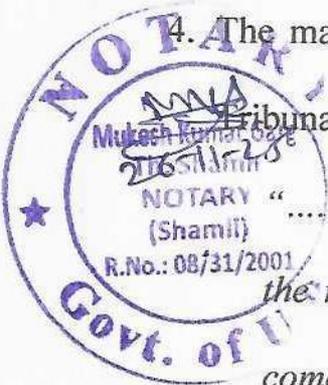
## BACKGROUND OF THE PRESENT MATTER

3. In the present Original Application, applicant has challenged the establishment of a tyre pyrolysis plant at Village Sakauti, District Shamli, Uttar Pradesh. The Applicant has alleged that the project violates the '**SOP for Recycling of Waste Tyre Scrap**' issued by the CPCB and that the unit is located in close proximity to a river, irrigation drain, educational institutions, temples, and residential areas. It is further alleged that the UPPCB granted CTE despite these violations.

4. The matter was last listed for hearing on 02.09.2025 wherein the Hon'ble Tribunal directed as follows:

1. *Learned counsel appearing for the Respondent-CPCB submits that the reply has been filed yesterday after 3.00 PM, therefore, it has not come on record. The Registry is directed to place it on record. Learned counsel appearing for the Respondent No. 8 also submits that in the rejoinder some new issues have been raised by the Applicant, therefore, an additional reply is required to be filed by the Respondent No. 8. Let the same be filed within four weeks. Learned counsel appearing for the Respondent No. 5 and 6 has also sought two weeks' time to file the reply.*

2. *List on 28.11.2025...."*



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**REPLY IS AS FOLLOWS**

5. That, in compliance with the directions of the Hon'ble Tribunal, the deponent, vide letter No. 564/O.A.-266/Amit-Kumar/Shamli/2025 dated 30.08.2025, has directed the concerned departments to conduct site inspections of M/s Adideva Carbon LLP (Project Proponent) unit and furnish their fact finding reports.

A copy of letter dated 30.08.2025 is annexed herewith and marked as *Annexure-1*.

6. That, pursuant thereto, the UPPCB, Ground Water Department, and Forest Department conducted site inspections of Project Proponent on 23.08.2025, 28.07.2025, and 28.08.2025 respectively. At the time of inspections, the unit was under construction and non-functional. The observations recorded in their reports are detailed in the following paragraphs.

**I. UPPCB SITE INSPECTION**

7. That, in compliance with the directions of the Hon'ble Tribunal, UPPCB conducted a site inspection of Project Proponent on 23.08.2025.

A copy of site inspection report is annexed herewith and marked as *Annexure-2*.

8. The UPPCB inspection report mentioned in the para above disclose the following:

- i. That, the Project Proponent has obtained CTE dated 21.10.2024 from UPPCB which is valid upto 20.10.2029.

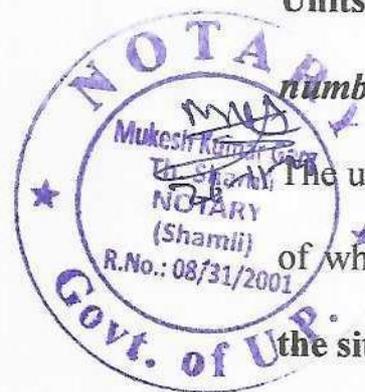
A copy of CTE dated 21.10.2024 is annexed herewith and marked as **Annexure-3**.

- ii. The inspection report records that the unit meets the criteria prescribed under the SOP for Recycling of Waste Tyre Scrap for Recovery of Tyre Pyrolysis Oil, Pyro Gas, and Char in Tyre Pyrolysis Oil (TPO) Units issued by CPCB dated 16.01.2024 (*kindly refer to judicial page numbers 109-122; the same is not repeated here for the sake of brevity*).

The unit is a Continuous TPO plant with a total area of 90,590 sq. m., out of which 16,164 sq. m. comprises the plant area, thus compliant with the siting criteria as mentioned in clause 2.1 of the SOP.

- iii. That, as per CPCB's notification dated January, 2025 titled "Classification of Sectors into Red, Orange, Green, White, and Blue Categories" (*kindly refer judicial page no. 335-430; the same is not annexed again for the sake of brevity*), the Project Proponent industry falls under the Orange Category.

- iv. That, as per the Control of Air Pollution (Grant/Refusal or Cancellation of Consent) Guidelines, 2025 dated 29.01.2025, with respect to Orange Category industries, the minimum distance from the nearest boundary of a surface water body/floodplain/HFL/red line shall be 30 metres for industries without effluent generation and 75 metres for



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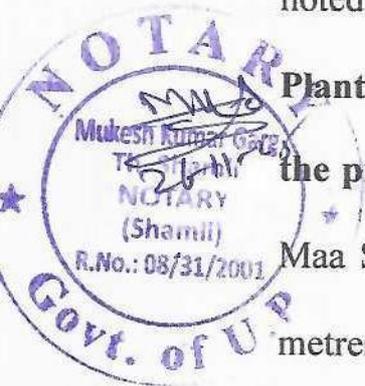
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those with effluent generation. Further, a minimum distance of **200 metres** must be maintained from settlements, educational institutions, places of worship, archaeological monuments, national parks, reserve forests, and heritage sites.

A copy of guidelines dated 29.01.2025 are annexed herewith and marked as *Annexure-4*.

v. As per the findings of the inspection dated 23.08.2025, the distances noted by the UPPCB inspection team (**measured from the Pyrolysis Plant Unit and not from the boundary wall due to the large area of the premises**) are as follows: villages — beyond 500 metres; Temple of Maa Shakumbhari Devi — about 500 metres; schools — more than 500 metres; Khokhari River — about 284 metres; Bidauli-Gangoh Road — about 309 metres; and Meerut-Karnal Highway — about 3,500 metres. The distances have been reported as per measurements taken by the inspection team of UPPCB. Thus, the project proponent unit has been found compliant with the guidelines mentioned in the above para.

vi. Also, during the site visit, UPPCB found around 1100 plants near the boundary wall. It was further stated by the representative of the Project Proponent that around 15,000 additional plants are proposed to be planted.



## II. GROUND WATER DEPARTMENT SITE INSPECTION

9. That, in compliance with the directions of the Hon'ble Tribunal, the Nodal Officer, District Ground Water Committee conducted a site inspection of M/s Adideva Carbon LLP (Project Proponent) on 28.07.2025.

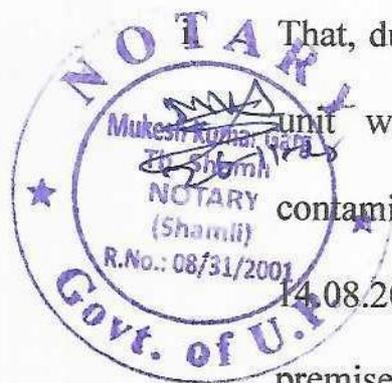
Copies of site inspection report along with photographs are annexed herewith and collectively marked as *Annexure-5*.

10. That, the site inspection report mentioned in para above disclose the following:

That, during the inspection, it was observed that since project proponent unit was under construction and was not operational, no water contamination attributable to the unit was observed. Further, on 14.08.2025, samples were collected from the wells situated within the premises of the Project Proponent, which were subsequently tested by the UP Jal Nigam (Rural), Shamli. The test report dated 19.08.2025 records that the water quality is within the permissible limits.

A copy of the water quality analysis report dated 19.08.2025 is annexed herewith as *Annexure-6*.

ii. That the Project Proponent had applied for NOCs for operating two borewells for a total extraction of 36 KLD, which were approved by the District Ground Water Management Council Committee vide NOC Nos. NOC031883 and NOC033476. During the site inspection, both borewells along with the flowmeter were found to be functional, and the flowmeter



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readings confirmed that groundwater extraction was within the approved limits. It was further observed that the unit was using water only for construction-related activities and general domestic purposes such as cooking, bathing, and cleaning, and not for any industrial process.

Copies of the two NOCs are annexed herewith and collectively marked as *Annexure-7*.

### III. FOREST DEPARTMENT SITE INSPECTION

11. That, in compliance with the directions of the Hon'ble Tribunal, the Forest Department conducted a site inspection of M/s Adideva Carbon LLP (Project Proponent) on 28.08.2025.

Copy of site inspection report 28.08.2025 along with photographs of the inspection is annexed herewith and collectively marked as *Annexure-8*.

12. That, in the site inspection report mentioned above, it is disclosed that six (06) Jamun trees (prohibited species) had been felled by project proponent without any permission.

### IV. ACTION TAKEN BY FOREST DEPARTMENT

13. That, the Forest Department has accordingly registered H-2 Case dated 28.08.2025 bearing RC No. 20/2025-26 against the project proponent under Sections 4 and 10 of the *Uttar Pradesh Protection of Trees Act, 1976* and Sections 3 and 28 of the *U.P. Transit of Timber and Other Forest Produce*



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*Rules, 1978* for illegal felling of 6 Jamun trees belonging to the prohibited species.

A copy of H-2 case dated 28.08.2025 has been annexed herewith as *Annexure-9*.

14. That, DFO, Shamli, vide letter no. 1278/14-1(N.G.T.) dated 18.11.2025, has further informed that the project proponent, vide request letter dated 13.11.2024, has requested compounding of the H-2 case and has deposited a sum of Rs. 60,000/- against receipt number E3 No. 96/471 dated 13.11.2025.

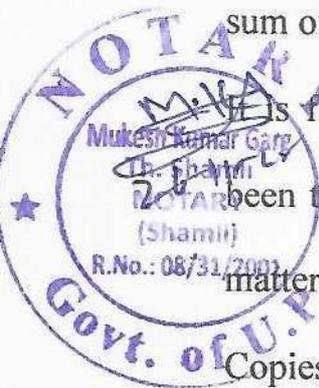
It is further submitted that no final decision on the compounding has yet been taken by the Chief Conservator of Forests, Saharanpur Circle and the matter remains under consideration at the departmental level.

Copies of the letter and receipt dated 13.11.2025; and letter dated 18.11.2025 are annexed herewith and collectively marked as *Annexure-10*.

15. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.

16. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

**DEPONENT**



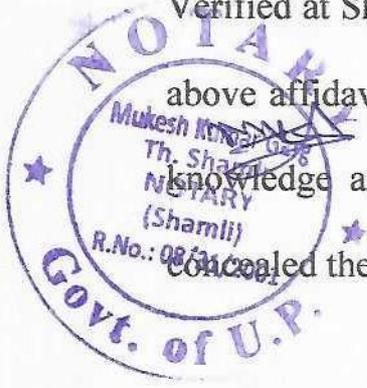
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VERIFICATION

Verified at Shamli on this 26<sup>th</sup> day of November 2025, that the contents of the above affidavit from paragraphs 1 to 16 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



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*[Handwritten Signature]*

DEPONENT

L.T.I./Signature of Deponent



ATTESTED

*[Handwritten Signature]*  
Mukesh Kumar Garg  
NOTARY, SHAMLI  
Distt. SHAMLI

*[Handwritten Signature]*

वे घोषणा करता हूँ कि मैं  
किसी को जानता हूँ उसने इस दाय  
पत्र पर आज मेरे व नोटरी के सामने  
अपने हस्ताक्षर/अंगूठा निशान  
किया है।

## कार्यालय जिलाधिकारी शामली।

पत्रांक : 564/0A No-266/अमित कुमार/शामली/2025, दिनांक : 30-08-2025

विषय : मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सं0-266/2025 डॉ0 अमित कुमार बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 28.05.2025 के अनुपालन के सम्बन्ध में।

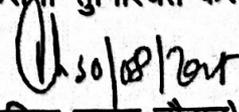
- 1- प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली।
- 2- उपजिलाधिकारी-ऊन, शामली।
- 3- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर/शामली।
- 4- सहायक अभियन्ता-नोडल अधिकारी, भूगर्भ जल विभाग, शामली।

उपर्युक्त विषयक का संदर्भ ग्रहण करें। मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 266/2025 डॉ0 अमित कुमार बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 28-05-2025 के सुसंगत अंश निम्नवत् हैं :-

- "..... 6. O.A. raises substantial issue relating to the compliance of environmental norms.
- 7- Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.
- 8- Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
- 9- List on 02.09.2025."

उपरोक्त वाद उद्योग मै0 आदिदेव कार्बन एलएलपी, खसरा नं0 459, ग्राम सकौती, तहसील ऊन, जिला शामली की स्थापना के विरुद्ध मा0 अधिकरण में योजित किया गया है।

अतः निर्देशित किया जाता है कि उक्त प्रकरण के सम्बन्ध में जाँच करते हुए अपनी विभागीय तथ्यात्मक आख्या अधोहस्ताक्षरी को उपलब्ध कराता सुनिश्चित करें।

  
(अरविन्द कुमार चौहान)  
जिलाधिकारी  
शामली।

**Inspection report of M/s Adidev Carbon LLP, Khasra No. 459 etc., Vill. Sakauti, Tehsil Un, District Shamli**

Complaint has been filed by Sh. Amit Kumar before Hon'ble National Green Tribunal against the establishment of M/s Adidev Carbon LLP, Khasra No. 459, Vill. Sakauti, Tehsil Unn, District Shamli alleging that the unit fails to comply with the siting criteria and SOP guidelines of CPCB regarding TPO plant. Hon'ble Tribunal has passed the following order dated 28.05.2025 under the said Original Application.

*"..... 6. O.A. raises substantial issue relating to the compliance of environmental norms.*

*7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.*

*8. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*

*9. List on 02.09.2025. "*

In compliance with the above orders, the undersigned inspected the industry on 23.08.2025. During the inspection, Mr. Shubham Singh, HOD, Adidev Carbon LLP was present as a representative of the industry.

Inspection was carried out at the unit, and the facts found are as follows :

- 1- The unit was found under construction by the name of M/s Adidev Carbon LLP on Khasra No.-459 etc., Village-Sakauti, Tehsil-Unn, District- Shamli.
- 2- The conditional CTE has been issued by the State Board to the unit vide

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*JE*

*Paulish*  
*(A E F)*

letter no.-221456/UPPCB/Circle-3 (UPPCBHO)/CTE/Shamli/2024 dated 21.10.2024 for establishment in October 2024 (Annexure-2).

- 3- The proposed unit is a continuous TPO plant having capacity of production 72 MT/Day of Recovery Carbon Black, 88 MT/day of Oil and 30 MT/day of Steel using 230 MT/day of tyres as raw material.
- 4- The unit has proposed to use 3.0 KLD water for domestic purpose and 6.0 KLD for cooling and scrubbing. The generated domestic effluent would be disposed of through septic tank and the water generated by cooling and scrubbing will be recycled through Effluent Treatment Plant. The unit has proposed Effluent Treatment Plant with a capacity of 6.0 KLD. The treatment units of the ETP are Screen Chamber, Equalization Tank, Flash Tank, Tube Settler, Agitator, Multigrade Filter, Activated Carbon Filter and Sludge Drying Beds etc.
- 5- The unit has proposed to set up 08 reactors of capacity 10 MT based on continuous operation. Wet Scrubber unit and 30-meter-high Chimney have been proposed as an Air Pollution Control System for the treatment of emission source.
- 6- The unit has proposed to establish a DG Set of capacity 125 KVA (CPCB-4 Plus) with the establishment of acoustic enclosure and chimney as APCD.
- 7- During the inspection, coordinates of the construction area of the proposed unit have been measured. According to the measurement the latitude and longitude of the site are located at 29.616920, 77.144070. The distance measurement has been carried out from pyrolysis unit of the project. The distances from nearby population/school/religious places/hospital/educational institutes are as follows :

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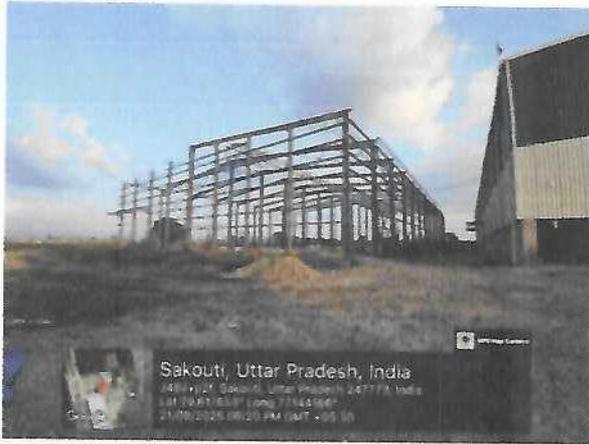
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(AEE)

S. No.	Population/Religious Place/Educational Institute/Surface Water body/Other	Direction	Distance
1.	Population of Vill. Balrampur	West-South	Approx. 525 m.
2.	Population of Vill. Kamalpur	West-South	Approx. 625 m.
3.	Population of Vill. Sakauti	North	Approx. 713 m.
4.	Maa Shakumbri Devi Temple	West	Approx. 510 m.
5.	Rajkiya Yamuna Khadar Inter College, Kamalpur	West	Approx. 648 m.
6.	G.R.D. Public School	North-East	Approx. 1500 m.
7.	River Khokhri	West-South	Approx. 284 m.
8.	Bidauli-Gangoh Road	North	Approx. 309 m.
9.	Meerut-Karnal Highway	West-South	Approx. 3500 m.

- a) Bidoli-Gangoh Road is situated in the north direction at a distance of about 20 meters from the boundary wall of the proposed industry.
- b) Sakauti Local Irrigation Drain is located behind the proposed industry.
- c) At the time of inspection, no evidence of cutting of trees was observed at the proposed project site.
- 8- The industry is proposed to be set up in village Sakauti, Pargana-Bidauli, Tehsil-Un, District-Shamli, Khasra No. 464, 459, 454M, 454, 457 and 455 of Khata No.-56, total area 9.059 hectares (90590 sqm).
- 9- During inspection, the construction work of 03 sheds (Shed No.-1 Shredding Unit, Shed No.-2 Pyrolysis Unit, Shed No.-3 Recover Carbon Black Unit) was found to be in progress, in which 04 reactors have been installed in shed number-02 (Pyrolysis Unit) and work of installation of 01 reactor was found to be in progress. About 1100 plants have been found planted near the boundary wall of the proposed industry. Industry

representative Mr. Shubham Singh, has informed that about 15000 plants have to be planted. The industry representative presented a photocopy of the map/layout plan approved by Deputy Director Factory, UP, Meerut. The photographs taken during inspection are as follows-



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(AEE)



- 10- The proposed industry has been set up according to the Standard Operating Procedure (SOP) of CPCB issued on dated 16.01.2024 for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) issued by Central Pollution Control Board. The unit is based on Continuous TPO having total area of 90590 sqm and plant area is 16164 sqm.

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(AEE)

- 11- The industry falls under orange category as per the notification of CPCB dated 29.01.2025 whereby guidelines namely control of Air Pollution (Grant/Refusal or Cancellation of Consent) guidelines 2025 were notified. According to the guidelines, the nearest boundary of surface water body/Flood Plain/HFL/Red Line) will be beyond 30 meter having industry without effluent generation and 75 meters with effluent generation. The settlement, educational institute, worship place, archeological monuments, national parks, reserve forest, heritage site will be beyond 200 meters. The natural or storm drain passing through the location of industrial plant shall not be disturbed.

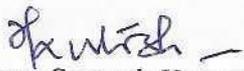
**Conclusion -**

With reference to the above findings and facts, the proposed unit is being established as per the standard operating procedure issued by Central Pollution Control Board and the guidelines issued by the notification of CPCB dated 29.01.2025.

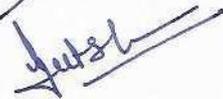
The report is respectfully submitted for your kind consideration and necessary action please.

  
(Diwakar Dev Gahlaut)  
J.R.F.

  
(Raja Gupta)  
J.E.

  
(Kunwar Santosh Kumar)  
A.E.E.

**Regional Officer**





## UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :21/10/2024 To 20/10/2029

Category : ORANGE

Application Id : 28176639

Ref No. - 221456/UPPCB/Circle3(UPPCBHO)/CTE/SHAMLI/2024

Dated: 11/10/2024

To ,

Shri MANISHKUMAR AGARWAL

M/s ADIDEVA CARBON LLP

khasra no 459etc vill- Sakoti tehsil uoon distt shamli,SHAMLI,247773

SHAMLI

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 28176639 dated - 19/09/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Tyres 230 MT/Day	Metric Tonnes/Day	230

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Recovered Carbon Black (RCB)	72
Oil	88
Steel	30

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	00	00

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Submersible	9.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	3.0
Cooling	6.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	.	LSHS/Gas/Pyro Gas/Pyro Water as required for Reactor
Diesel	0.05	CPCB-IV Plus compliant DG Set 125 KVA

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 20/10/2029 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

**Specific Conditions:**

1. This Consent to Establish is being granted to M/s. Adideva Carbon LLP for establishment of Continuous Process Type Pyrolysis Plant (01 No. Reactor Cap. 120 MT) at Vill. Sakoti, Tehsil Unn, District Shamli (Khasra No. 459 - Area 90590 Sqm.) for above mentioned products ONLY. This Consent to Establish will be VOID if there is any change in above mentioned address or product.
2. This Consent is valid for the Establishment of unit only. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall ensure to establish the Continuous Process Type Pyrolysis Plant as per Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015.
4. Industry shall comply with various Waste Management Rules as notified by MoE&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
5. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf). You are directed to develop Miyawaki Forest as per the SOP available at URL:- <http://www.upecp.in/TrainingSession.aspx>.
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.
8. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
9. The unit will not start its operation, unless Consent to Operate is obtained under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Board. It is mandatory to submit Air and Water consent application complete in all respect, one month before start of operation of unit, to the U.P. Pollution Control Board.
10. The unit shall be installed Air Pollution Control System for 01 No. Reactor (Heating Furnace) as per details submitted with the application form (Wet Scrubber and Stack 30 M. High from Ground Level with Ladder, Sampling Platform and Port Hole for Stack Monitoring Purpose).
11. Exhaust stack of proposed CPCB-IV Plus Compliant DG set of 125 KVA should have 2.5 meter high above from nearest roof top for each DG Set. For control of noise, acoustic enclosure should be installed on DG Set.
12. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
13. Industry will use only liquid fuel/Gas/Pyro Gas/Pyro Water for heating the furnace as per SOP issued by Central Pollution Control Board, Delhi.
14. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions.
15. Concealing the factual data or submission of false information/fabricated data and failure to comply with any of the conditions mentioned in this order attracts action will be taken under the provisions of relevant pollution control Acts.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 21/11/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Regional Officer**  
**UPPCB, Muzaffarnagar**

Copy To -

Regional Officer  
UPPCB, Muzaffarnagar



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 29 जनवरी, 2025

सा.का.नि. 84(अ).— केन्द्रीय सरकार वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 21 क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के साथ परामर्श करने के पश्चात्, निम्नलिखित दिशा-निर्देश बनाती है, अर्थात्:-

अध्याय 1

प्रारंभिक

1. संक्षिप्त नाम और प्रारंभ.- (1) इन दिशा निर्देशों का संक्षिप्त नाम वायु प्रदूषण नियंत्रण (सहमति प्रदान, इंकार या रद्द) दिशा निर्देश, 2025 है।

(2) ये राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. परिभाषाएँ. (1) इन दिशा निर्देशोंमें, जब तक कि संदर्भ अन्यथा अपेक्षित न हो,-

(क) "अधिनियम" से वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 अभिप्रेत है;

1	2	3
1.	>= 250 केवीए	शून्य
2.	250 केवीए से <= 500 केवीए	रु .1,000
3.	500 केवीए से <= 1 एमवीए	रु .2,000
4.	> 1 एमवीए	रु. 5,000

**8. औद्योगिक संयंत्रों को प्रोत्साहन-** जल, वायु और भूमि प्रदूषण को कम करने, प्राकृतिक संसाधनों (उत्पादन की प्रति इकाई संसाधन खपत) के संरक्षण के लिए पर्यावरण संरक्षण उपाय अपनाने वाले और सर्वोत्तम प्रौद्योगिकियों, स्वच्छ प्रौद्योगिकी का उपयोग करते हुए पर्यावरण की रक्षा के लिए केंद्रीय बोर्ड या राज्य बोर्ड के निदेशों के बिना स्वैच्छिक पहल करने वाले, राष्ट्रीय या स्थान विशेष के मानकों से कम प्रदूषण स्तर की उपलब्धि हासिल करने वाले औद्योगिक संयंत्रों की पहचान की जाएगी। केंद्रीय बोर्ड से परामर्श करने के पश्चात राज्य बोर्डों द्वारा आगे और प्रोत्साहन दिया जा सकेगा।

**ख. स्थापना की सहमति के लिए फीस –** स्थापना की सहमति के लिए फीस इस अनुसूची में यथा निर्धारित सहमति की वार्षिक फीस के दो गुने से अधिक नहीं होगी।

**ग. संचालन की सहमति के लिए फीस :** संचालन की सहमति के लिए फीस इन दिशानिर्देशों के पैरा 4(3) में दी गई सहमति की वार्षिक फीस और सहमति की अवधि को गुणा करके निर्धारित की गई फीस से अधिक नहीं होगी।

[फा.सं.क्यू-15012/1/2022-सीपीडब्ल्यू (ई-240803)]

वेद प्रकाश मिश्रा, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New delhi, the,29<sup>th</sup> January, 2025

**G.S.R. 84(E)-** In exercise of the powers conferred by section 21A of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the Central Government, after consultation with Central Pollution Control Board, hereby makes the following guidelines, namely: -

### CHAPTER 1 PRELIMINARY

**1. Short title and commencement.** - (1) These guidelines may be called the Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions.** (1) In these guidelines, unless the context otherwise requires, -

- (a) "Act" means the Air (Prevention and Control of Pollution) Act, 1981;
- (b) "Central Board" means the Central Pollution Control Board constituted under section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
- (c) "Fee" means fee charged by State Boards for granting consent to establish or operate,
- (d) "Form" means a form set out under the First Schedule appended to these rules,
- (e) "Industrial plant" means any plant used for any industrial or trade purpose and emitting any air pollution into the atmosphere;
- (f) 'Red', 'Orange', 'Green' and 'Blue' are categories of industrial sectors / activities as categorised by Central Pollution Control Board from time to time.
- (g) "Schedule" means a Schedule appended to these guidelines;
- (h) "State Board" includes the Union Territory Pollution Control Committee.
- (i) The words and expression used but not defined in these guidelines and defined in the Act or rules shall have the meaning respectively assigned to them in Act and rules.

## CHAPTER 2 APPLICATION FOR CONSENT AND FEES

**3. Form of application for consent and fees.** - (1) Every application for consent to establish or operate an industrial plant under section 21 of the Act shall be made in the Form set out under the First Schedule and shall contain the particulars of the industrial plant and such other particulars as set out in the Form and also shall be accompanied by the fee as specified by state government or Union Territory Administration, as the case may be in accordance with provisions of para 5 of these guidelines.

(2) Every application under section 21 of the Act shall be provided five per cent rebate on fees for submitting application for renewal of consent to operate four months prior to the expiry of the validity period.

(3) Every consent renewal application under section 21 of the Act shall be liable to pay late fee, at the rate specified in the Table below:

**TABLE**

Sl. No.	Period of applying	One time additional fee as late fee
(1)	(2)	(3)
1	Between 120 - 45 days of the validity	25 % of the fee.
2	Between 45 days to till the validity	50 % of the fee.
3	After expiry of validity	100 % the fee.

**4. Validity period of consent.** - (1) The consent to establish shall be valid for a period of five years from the date it is granted.

(2) The validity period of five years may be extended by a maximum period of two years, if an application is made in this regard, thereby making the total period of validity seven years from the date of grant of consent to establish.

(3) The consent to operate shall be valid for a period of-

- (a) five years, in case of industrial plant of red category;
- (b) ten years, in case of industrial plant of orange category;
- (c) fifteen years, in case of industrial plant of green category.
- (d) Additional two years, in case of blue category

**5. The fee for Consent ---** (1) The fee for consent to establish or operate shall be specified by the state government or union territory administration which shall not be more than that specified in the second schedule.

(2) The amount of fee specified under the Second Schedule is the upper limit of such fee and the State Government may prescribe any lower amount of fee in this regard and there shall be no lower limit for fee, which may be of any level.

(3) The amount of fee shall not be increased by more than ten per cent from the existing amount of fee within the limit prescribed in para 5(1) and shall not be increased more than once in two years:

Provided that the amount of fee may be reduced any number of times.

**6. Procedure for making enquiry on application for consent.** (1) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(2) The officer referred to in sub-paragraph (1), for that purpose, may inspect any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such officer may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(3) The officer referred to in sub-paragraph (1) shall, before visiting any of the premises of the applicant, give notice to the applicant of his intention to do so.

(4) The applicant shall furnish to such officer all information and provide all facilities for inspection as reasonably may be necessary.

(5) The officer referred to in sub-paragraph (1) may, before or after carrying out the inspection, require the applicant to furnish him orally or in writing such additional information or clarification or to produce before him such document as he may consider necessary for the purpose of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the State Board.

**7. Common Consent and authorization for hazardous and other wastes.** -A single-step procedure shall be adopted for granting consent under section 21 of the Act along with authorization under the Hazardous and other wastes (Management and Transboundary movement) Rules, 2016, as amended from time to time, for managing hazardous and other wastes.

**8. Period for granting consent.** - (1) Every application under section 21 of the Act shall be granted or refused consent from the date of receipt of application in all respects within the period specified in the table below:

**TABLE**

Sl. No.	Application	Period (in days)		
		Red	Orange	Green
(1)	(2)	(3)	(4)	(5)
1	Grant or refusal of consent to establish	60	45	30
2	Grant or refusal of consent to operate, first time	90	60	30
3	Grant or refusal of renewal of consent or expansion or amendment	120	60	30

(2) In case the application for consent is not decided by the State Board within the period specified under sub-paragraph (1), the case shall be referred to State Level Monitoring Committee constituted under paragraph 15 which shall dispose of the application within thirty days from the date of its receipt.

(3) In case of an application falling under sub-paragraph (2), the Member Secretary of the State Board shall present the case before the Committee.

(4) While deciding on such application, the Committee shall look into causes of delay in grant or refusal of the consent and recommend appropriate disciplinary action where the reasons of delay are not justified and the State Board shall comply with such decision. The Committee may also recommend presenting the case for contravention of the Act before concerned adjudicating officer under section 39B of the Act.

### CHAPTER 3 CRITERIA FOR ESTABLISHMENT OF INDUSTRIAL PLANT

**9. Procedure for selection of location.** - (1) Restrictions on establishing an industrial plant at a location may be imposed taking into account the technological and scientific developments that have taken place in industrial planning and manufacturing process in order to protect the sensitive areas, such as national parks, sanctuaries, wetlands and archaeological monuments.

(2) The industrial plant shall comply with respective criteria fixed by the Central Government or the State Government or the Union territory Administration, as the case may be.

(3) While establishing an industrial plant, the following minimum distance shall be maintained, namely:-

(a) from the nearest boundary of surface water body (flood plain/ HFL/Red line) as per the revenue records in case of industrial plant of-

- (i) red category, beyond five hundred meters;
- (ii) orange category,
  - (A) with effluent generation, beyond seventy-five meters;
  - (B) without effluent generation, beyond thirty meters;
- (iii) green category, beyond thirty meters;

(b) from the settlement, educational institute, worship place, archaeological monuments, national park, reserve forest, heritage site, in case of industrial plant of-

- (i) red category, beyond five hundred meters;
- (ii) orange category, beyond two hundred meters;
- (iii) green category, beyond one hundred meters.

(c) The State Board shall ensure that other laws, rules, and regulations, and notifications are complied with by the industrial plant.

(d) The natural or storm drain passing through the location of industrial plant shall not be disturbed.

#### **CHAPTER 4 GRANT, REFUSAL OR CANCELLATION OF CONSENT**

**10. Grant of consent to establish.** - (1) Every application for consent to establish an industrial plant under section 21 of the Act shall be made in Form I and shall contain the particulars of the industrial plant and also shall be accompanied by the fee for new plant and in case of expansion, modernisation, change of products or process before commissioning of the industrial plant.

(2) The industrial plant shall comply with criteria relating to location specified under paragraph 9.

(3) No industrial plant shall be allowed to set up in non-conforming areas or restricted or prohibited areas.

(4) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any location, place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(5) Consent shall be granted with following conditions under sub- section (4) of section 21 of the Act, based on the report made under sub-paragraph (4), namely:-

- i. the control equipment of such specifications as the State Board may approve shall be installed and operated in the premises where the industry is proposed to be carried on;
- ii. the control equipment shall be kept at all times in good running condition;
- iii. the chimney, wherever necessary, of such specifications as the State Board may approve in this behalf shall be erected in such premises; and
- iv. such other conditions as the State Board, may specify in this behalf.

(6) The conditions referred to in sub-paragraph (5) shall be complied with within such period as the State Board may fix in this behalf.

**11. Grant of consent to operate.** --- (1) Once the industrial plant established with the requisite pollution control system and ready to operate, the occupier is required to obtain consent to operate.

(2) Every application of consent to operate an industrial plant under section 21 of the Act shall be made in Form II and shall contain the particulars of the following and also shall be accompanied by fees for grant of consent to operate, with the following reports, namely: -

(a) Compliance report of conditions stipulated in the consent to establish;

(b) Compliance report of the conditions stipulated in the environment clearance, if applicable.

(3) On receipt of an application for consent to operate, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(4) Consent to operate shall be granted with following conditions under sub-section (4) of the section 21 of the Act, based on the report made under sub- paragraph (3), namely:-

- i. the control equipment of such specifications as approved by the State Board shall be operated in the premises where the industry is carried on;
- ii. the existing control equipment, if any, shall not be altered or replaced without the approval of the State Board;
- iii. the control equipment referred to in clause (i) or clause (ii) shall be kept at all times in good running condition;

(iv) chimney, wherever necessary, of such specifications as approved by the State Board shall be operated and maintained in the premises; and shall be connected to online continuous emission monitoring system, as applicable.

(5) The conditions referred to in sub-paragraph (4) shall be complied with within such period as the State Board may specify in this behalf.

(6) Consent to operate granted shall specify the validity period of the consent.

**12. Renewal of consent to operate.** - (1) Every application for renewal of the consent to operate under section 21 of the Act shall be made in Form II and shall contain the particulars of the following and also shall be accompanied by fee for renewal of the consent to operate, namely:-

- a. compliance report of conditions stipulated in the consent to operate
- b. compliance report of the conditions stipulated in the environment clearance, if applicable
- c. submission of Environmental Statement as specified under the Environment (Protection) Rules, 1986;
- d. submission of annual returns as specified under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and

(e) declaration on no change in the manufacturing process, production capacity, pollution load, emissions.

(2) On receipt of an application for renewal of the consent to operate, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(3) Consent to operate shall be granted with following conditions under sub-section (4) of the section 21 of the Act, based on the report made under sub- paragraph (2), namely:-

- i. the control equipment of such specifications as approved by the State Board shall be operated in the premises where the industry is carried on;
- ii. the existing control equipment, if any, shall not be altered or replaced without the approval of the State Board;
- iii. the control equipment referred to in clause (i) or clause (ii) shall be kept at all times in good running condition;
- iv. chimney, wherever necessary, of such specifications as approved by the State Board shall be operated and maintained in the premises; and shall be connected to online continuous emission monitoring system, as applicable.

(4) The conditions referred to in sub-paragraph (3) shall be complied with within such period as the State Board may fix in this behalf.

(5) Renewal of Consent granted shall specify the validity period of the consent.

**13. Refusal and cancellation of consent.** - (1) The State Board may cancel such consent before expiry of the period for which it is granted or refuse the renewal of the consent expiry if the conditions subject to which such consent has been granted are not fulfilled.

(2) The consent may be refused or cancelled on any of the following grounds, namely: -

- i. the industrial plant does not satisfy the criteria relating to location of such industrial plant;

- ii. non-compliance of conditions of such consent;
- iii. non-compliance of the conditions under the prior environment clearance;
- iv. variation in their process and its operations;
- v. non-compliance of the emission standards and failure to upgrade the air pollution control devices, fugitive emission control systems or any other prescribed equipment, etc.;
- vi. non-compliance of court directions, guidelines, notifications and standard operating procedures;
- vii. accidental discharges of effluent or emission causing grave injury to the environment or human health;

(viii) occurrence of accident resulting in damage to the existing systems and environment;

(ix) non-payment of any fee, environmental compensation or bank guarantee as may be required under any law for the time in force;

(x) industrial plant is proposed or set up in a prohibited area;

(xi) submission of incomplete information or false information or concealment of any material facts pertaining to the industrial plant;

(xii) violations of the provisions of any other applicable rules and regulations.

(3) Before refusing or cancelling a consent, a reasonable opportunity of being heard shall be given to the person concerned.

(4) The reasons for refusal or cancellation of the consent shall be recorded in writing and duly communicated to the person to whom the consent is refused with necessary directions, as deemed fit.

## **CHAPTER 5**

### **MONITORING COMMITTEE**

**14. National Level Monitoring Committee.** - (1) A monitoring committee at national level consisting of the following members shall oversee and monitor the implementation of these guidelines, namely: -

- a. Additional Secretary or Joint Secretary to the Government of India in the Ministry of Environment, Forests and Climate Change, dealing with the Act-Chairman;
- b. Member Secretary of the Central Board – Member secretary
- c. Member Secretaries of five State Boards to be nominated by the Central Government by rotation for three years -Member.
- d. any other member as may be co-opted by the committee with the approval of the central government.

(2) The monitoring committee shall have at least one meeting in every quarter of the year.

**15. State Level Monitoring Committee.** - (1) A monitoring committee at state level consisting of the following members shall oversee and monitor the implementation of these guidelines, namely:

-

- a. Secretary to the State Government in-charge of the Department of Environment of the State or Union territory- Chairman;
- b. Member Secretary of the State Board- Member,
- c. An officer of the state Environment Department nominated by state Government – Member Secretary
- d. Regional Director of the Central Board having jurisdiction - Member.

(2) The monitoring committee shall also dispose of the matters presented before it.

(3) The monitoring committee shall have at least one meeting in every calendar month.

## CHAPTER 6 MISCELLANEOUS

**16. Portal for implementation of these guidelines.** - The Central Board, in consultation with the State Boards, develop an online portal for the purposes of these guidelines, preferably within six months, and not later than one year from the date of notification of these guidelines.

2) After the portal is operational, all applications for grant of consent under section 21 of the Act, its renewal, verification, site inspection, refusal or cancellation, shall be processed and disposed of only through such portal, in all states and union territories.

(3) Till the portal becomes operational, applications for grant of consent under section 21 of the Act, including its renewal, verification, site inspection, refusal or cancellation may be processed through the existing arrangement in accordance with these guidelines.

(4) The portal shall act as a single point data repository with respect to management and implementation of these guidelines.

(5) The Central Board may charge five per cent of the fee received with applications for consent to establish and operate, as service fee which shall be credited to the fund of the Central Pollution Control Board in accordance with the section 33 of the Act.

**17. Additional conditions.** The State Board may incorporate additional conditions in the consent in accordance with local conditions and policies, but shall not relax any of the conditions or standards specified in these guidelines.

**18. Violations.** -- In case of failure to comply with any of the provisions of these guidelines, the person in violation shall be liable to action under provisions of the Act.

**THE FIRST SCHEDULE**

[See paragraphs 2(1)(d), 3(1), 10(1), 11(2) and 12(1)]

**FORMATE FOR APPLICATION****FORM I**

[See paragraph 10(1)]

**APPLICATION FOR CONSENT TO ESTABLISH AN INDUSTRIAL PLANT, UNDER SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981****From**-----  
-----  
-----**To**The Member Secretary  
-----State Pollution Control Board / Committee  
-----  
-----

Sir,

I / We hereby apply for consent to establish an industrial plant under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (14 of 1981) or for consent to amended product, operation or process, or treatment and emission of air pollutants.

from a land / premises owned by M/s. \_\_\_\_\_

at location \_\_\_\_\_

as per the details given below:

**TO BE FILLED IN BY APPLICANT**  
**PART A: GENERAL**

S. No.	Required Details	:	
<b>1.0</b>	<b>Project Details :</b>		
1.1	Name of the Project / Industry / TSDF	:	
1.2	Project Proposal	:	New / Expansion
1.3	Details of Environment Clearance	:	

1.4	Address of the Site / Unit	:	Plot / Survey No	:	
			Village	:	
			Tehsil	:	
			District	:	
			State / UT	:	
			Pin code	:	
<b>2.0 Details of Applicant / Occupier:</b>					
2.1	Name of the Applicant / Occupier	:			
2.2	Designation	:			
2.3	Nationality of the Occupier	:			
2.4	Correspondence Address	:	Plot / Survey No/	:	
			Street Name	:	
			Village / Town / City	:	
			Tehsil / Taluk	:	
			District	:	
			State / UT	:	
			Pin code	:	
2.5	Contact Details of Plant Head with: Alternate details	:	Name	&:	1.
			Designation:	:	2.
			e-mail address	:	1.
				:	2.
			Landline Number	:	1.
				:	2.
			Mobile Number	:	1,
				:	2.
<b>3.0 Legal Status of the Company :</b>					
3.1	Individual / Proprietary concern /: Partnership firm/ Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. <i>Note: Registration Number and Authority shall be mentioned.</i>	:			
3.2	Central Govt. / State Govt./ Central: PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt.+ Govt.), (Pvt.+ Pvt.)	:			
<b>4.0 Location of the Project / Industry / Activity :</b>					
4.1	Location	:	Upload KML		
4.2	Bounded Latitudes (North) ( 8 digit after decimal)	:	From	:	
			To	:	

4.3	Bounded Longitudes (East) ( 8 digit after decimal)	:	From	:	
			To	:	
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:			
4.5	Survey of India Topo Sheet Number	:			
4.6	Land details (as per Panchayat, Tehsil, District)	:	Owned / Leased	:	
			Total Area in Ha	:	
			a. Non – Forest in Ha	:	
			b. Forest in Ha	:	
			Annual Lease Value, in case of Leased in Rs.	:	
			Build up Area in Sq. M.	:	
			Green Belt cover in % of total area	:	
4.7	Extent of Land in Sq. m	:	Own-Agricultural	:	
			Industrial	:	
			Converted	:	
			Industrial Area	:	
			c. Applied and not allotted	:	
			d. Applied and allotted	:	
			e. Leased	:	
<b>5.0</b>	<b>Category &amp; Classification of the Project / Industry / Activity :</b>				
5.1	Category of Industry (Red, Orange, and Green)	:	Category	:	
			Pollution Index	:	
5.2	Industrial Sector / Type	:			
5.3	Grossly Polluting / 17 Category / Others	:			
5.4	Scale of Industry based on Capital Investment (Micro/ Small / Medium / Large)	:	Total Capital Investment (Rs.)	:	
			Scale / Classification	:	

5.5	Products / By-Products: manufacturing capacity (TPD / TPA)	<b>Products / By-products</b>	:	<b>Capacity</b>
			:	
			:	
			:	
			:	
5.6	Raw Materials /: Chemicals Consumption for manufacturing capacity (TPD & TPA)	<b>Raw Materials</b>	:	<b>Consumption</b>
			:	
			:	
			:	
5.7	Brief manufacturing Process with: process flow chart and Material Balance, Advantage of Technology etc.	<b>To be Annexed</b>		
5.8	Date / Expected date of: commencement of production			
5.9	Number of people to be employed: / employed			
5.10	Industry Shifts / Weekly off	<b>Shifts (I / II / III ) &amp; in Hours</b>	:	
		<b>Weekly off in days</b>	:	
5.11	Use of Hazardous Chemicals as per: MSIHC Rules	<b>S. No</b>	<b>Chemicals</b>	<b>HS Code</b>
			<b>Storage capacity</b>	<b>Daily consumption</b>
		1.		
		2.		
		3.		
5.12	Insurance under PLI Act, 1991	a. <b>Policy No. &amp; Year for which taken:</b> b. <b>Insurance Company:</b> c. <b>Validity:</b> d. <b>Indemnity Limit (Rs) :</b> e. <b>Contribution to ERF (Rs):</b>		

**PART B: WASTEWATER ASPECTS**

<b>6.0</b>	<b>Water Consumption and Wastewater Generation</b>			
6.1	Source of Water	:	Ground Water / River / Industrial Estate Supply / Private Tanker / Sea / Recycled / Any other, if any	
6.2	Authority Granting permission: & Quantity permitted	:	Authority: Quantity :	
6.3	Water Consumption (KLD) for: manufacturing capacity	:		
6.4	Water Usage for: manufacturing capacity.	:	<b>Purpose</b>	<b>KLD</b>
		:	Domestic	

	(Attach Water Balance showing quantity with TDS at different points)	Process : Boiler : Other Utilities (pl. specify) :
6.5	Wastewater Generation (KLD): for manufacturing process Wastewater from various sources	<b>KLD</b> <b>Purpose</b> : <b>KLD</b> Domestic : Process : Boiler : Other Utilities (pl. specify) :
6.6	Wastewater Treatment systems:	<b>Type of Effluent</b> : <b>KLD</b> <b>Treatment System</b> Bio-degradable : Non-Biodegradable : Boiler blowdown : Others Utilities : Any other : <b>Total</b> :
6.7	Details Sewage Treatment Plant(s) Mode of disposal of treated effluent	<b>S. No.</b> <b>Capacity of STPs</b> : <b>KLD</b> 1 : 2 :
6.8	Details Effluent Treatment Plant (s) Mode of disposal of treated effluent	<b>S. No.</b> <b>Capacity of ETPs</b> : <b>KLD</b> 1 : 2 :
6.9	Capacity of treated effluent: sump, Guard Pond, if any	
6.10	Schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operation / process	<b>To be Annexed</b>
6.11	Name of River / Creek, Estuary: / Drain (owner of sewer) / Sea / Land / connected to ETP	
6.12	Any relevant information not covered in the above items	

**PART C: AIR EMISSION ASPECTS***(Information required in case of industrial establishments having chimneys)*

7.0		Type of Fuels							
7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	<b>S. No</b>	<b>Fuel</b>	<b>Quantity</b>	<b>Ash%</b>	<b>S%</b>			
		1	Coal						
		2	Diesel						
		3	Furnace Oil						
		4	Natural Gas						
		5	Wood						
		6	Others, if any						
7.2	Details of Stack (Process, fuel, D.G):  a. Number of stacks and vents with height and diameter (m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission	<b>Stack</b>	<b>Attached to</b>	<b>Fuel</b>	<b>Height (m)</b>	<b>Diameter (m)</b>	<b>Pollutants</b>	<b>Control system</b>	<b>Port Hole &amp; Platform</b>
7.3	A. G. Sets	<b>S. No.</b>	<b>KVA</b>	<b>Acoustic status</b>	<b>Height (m)</b>				
7.4	Any relevant information not covered in the above items								

**PART D: HAZARDOUS WASTE ASPECTS***(Information required in case of industrial establishments generating Hazardous Waste)*

8.0		Hazardous Waste Management			
8.1	Process generating Hazardous waste	<b>S. No.</b>	<b>Process</b>	<b>Clause of Schedule I</b>	<b>Quantity/Annum</b>

8.2	Consent / Authorization: required for	<b>S. No.</b>	<b>Activity</b>	<b>: Please tick</b>
		1.	Generation	:
		2.	Collection	:
		3.	Storage	:
		4.	Transportation	:
		5.	Reception	:
		6.	Reuse	:
		7.	Recycling	:
		8.	Recovery	:
		9.	Pre-processing	:
		10.	Co-processing	:
		11.	Utilization	:
		12.	Treatment	:
		13.	Disposal	:
		14.	Incineration	:
8.3	Technical Capabilities / Facilities	<b>S. No.</b>	<b>Capabilities</b>	<b>:</b>
		1.	Storage Area	:
		2.	Storage Quantity	:
		3.	Method of storage	:
		4.	Special handling requirement, if any	:
		5.	Emergency Response Procedure	:
		6.	Leachate treatment	:

8.4	Nature (Characteristics of wastes) and quantity of waste	a. Handled per annum: b. Stored at any time:
8.5	Hazardous and other wastes generated as per these rules from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	
8.6	Any relevant information not covered in the above items	

**PART E: PAYMENT DETAILS**

<b>9.0</b>	<b>Payment Details</b>	
9.1	Payment Mode	: Online / Offline
9.2	Transaction Details in case of online	: Transaction No: Date: Status:
9.3	Draft details in case of offline	: Amount (Rs): Draft No: In favour of: Bank Name: Date:
9.4	Amount of Fee paid	: Rs. _____

**DECLARATION**

- I / We declare that the above furnished information is true and correct to the best of my / our knowledge. I / We am / are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981.
- I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I / We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- I / We herewith submit an affidavit on the basis of which consent for establishment will be issued to me/us and I / We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981 or any misleading / wrong representation.
- I / We undertake to furnish any other information within one month of its being called by the State Board.

**Date:****Place:****Name & Signature of the Occupier/  
Authorized Signatory**

**Mandatory Documents to be enclosed for grant of Consent to Establish:****1. Licenses / Certificates:****a. Legal Status of Company:**

- i. Partnership / Proprietary / Company etc.; (or)
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

**b. Location of the Project:**

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

c. **Mining Project:** Mineral Mining Lease permission granted by the Department of Mines & Geology, if applicable;

d. **Environmental Clearance** granted by Central Government or State Environment Impact Assessment Authority, if applicable, under the notification of the Government of India number S.O.1533 (E), dated the 14<sup>th</sup> September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986);

e. **Investment:** Chartered Accountant Certificate about proposed Capital Investment.

**2. Technical Details:**

- i. Environmental Impact Assessment Report, submitted to the Central Government or State Environment Impact Assessment Authority under the notification of the Government of India number S.O.1533 (E), dated the 14<sup>th</sup> September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986); or
- ii. Project report comprising manufacturing process (write up with flow chart), raw materials, products, by-products, extent of land, water source and consumption for various purpose, wastewater generation from various activity, Effluent Treatment Plant (write up with flow diagram), Water Balance, Fuel used, Sources of emission and Air Pollution Control Devices proposed, D.G. sets and Hazardous and Other Waste Generation along with Plant layout plan.

**FORM II**

[See paragraphs 11 (2) and 12 (1)]

**APPLICATION FOR CONSENT TO OPREATE AN INDUSRTIAL PLANT, UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981**

**From**

---

\_\_\_\_\_

\_\_\_\_\_

**To**

The Member Secretary  
 \_\_\_\_\_ State Pollution Control Board / Committee

\_\_\_\_\_

\_\_\_\_\_

Sir,

I / We hereby apply for Consent to operate an industrial plant or renewal of consent under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants.

from a land / premises owned by  
 M/s. \_\_\_\_\_

at \_\_\_\_\_ location-

as per the details given below:

**TO BE FILLED IN BY APPLICANT  
 PART A: GENERAL**

S. No.	Required Details	:	
<b>1.0</b>	<b>Project Details :</b>		
1.1	Name of the Project / Industry / TSDF	:	
1.2	Project Proposal	:	Expansion / Renewal / Validity Extension / Transfer
1.3	Details of Environment Clearance:	:	
1.4	Address of the Site / Unit	:	Plot / Survey No
		:	Village
		:	Tehsil
		:	District
		:	State/UT
		:	Pin code
<b>2.0</b>	<b>Applicant / Occupier Details :</b>		
2.1	Name of the Applicant / Occupier	:	
2.2	Designation	:	
2.3	Nationality of the Occupier	:	

2.4	Correspondence Address	:	Plot / Survey No/:	
			Street Name	
			Village / Town / City:	
			Tehsil /Taluk	:
			District	:
			State / UT	:
			Pin code	:
2.5	Contact Details of Plant Head: with Alternate details	:	Name &:	1.
			Designation:	2.
			e-mail address	: 1. 2.
			Landline Number	: 1. 2.
			Mobile Number	: 1, 2.
<b>3.0</b>	<b>Legal Status of the Company :</b>			
3.1	Individual / Proprietary concern /: Partnership firm/ Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. <i>Note: Registration Number and Authority shall be mentioned.</i>	:		
3.2	Central Govt. / State Govt./ Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt.+ Govt.), (Pvt.+ Pvt.)	:		
<b>4.0</b>	<b>Location of the Project / Industry / Activity :</b>			
4.1	Location	:	Upload KML	
4.2	Bounded Latitudes (North) ( 8 digit after decimal)	:	From	:
			To	:
4.3	Bounded Longitudes (East) ( 8 digit after decimal)	:	From	:
			To	:
4.4	Located in Eco-Sensitive Zone of: Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill	:		

	stations (altitude > 600 M), Major towns and Cities			
4.4	Survey of India Topo Sheet: Number			
4.5	Land details (as per Panchayat, Tehsil, District)	Owned / Leased	:	
		Total Area in Ha	:	
		a. Non – Forest in Ha	:	
		b. Forest in Ha	:	
		Annual Lease Value, in case of Leased in Rs.	:	
		Build up Area in Sq. M.	:	
		Green Belt cover in % of total area	:	
4.6	Extent of Land in Sq. m	Own-Agricultural	:	
		Industrial	:	
		Converted	:	
		Industrial Area	:	
		a. Applied and not allotted:	:	
		b. Applied and allotted	:	
		c. Leased	:	
<b>5.0</b>	<b>Category &amp; Classification of the Project / Industry / Activity :</b>			
5.1	Category of Industry (Red, Orange, and Green)	Category	:	
		Pollution Index	:	
5.2	Industrial Sector /Type	:		
5.3	Grossly Polluting / 17 Category / Others	:		
5.4	Scale of Industry based on Capital Investment (Micro/ Small / Medium / Large)	Total Capital Investment (Rs.)	:	
		Scale / Classification	:	
5.5	Products / By-Products: manufacturing capacity (TPD/ TPA)	<b>Products / By-products</b>	<b>:</b>	<b>Capacity</b>
			:	
			:	
			:	
			:	
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	<b>Raw Materials</b>	<b>:</b>	<b>Consumption</b>
			:	
			:	
			:	

5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	:	<b>To be Annexed</b>				
5.8	Date / Expected date of commencement of production	:					
5.9	Number of people to be employed / employed	:					
5.10	Industry Shifts / Weekly off	:	Shits (I / II / III ) & in Hours	:			
			Weekly off in days	:			
5.11	Use of Hazardous Chemicals as per MSIHC Rules	:	<b>S. No</b>	<b>Chemicals</b>	<b>HS Code</b>	<b>Storage capacity</b>	<b>Daily consumption</b>
			1.				
			2.				
			3.				
5.12	Insurance under PLI Act, 1991	:	a. <b>Policy No. &amp; Year for which taken:</b> b. <b>Insurance Company:</b> c. <b>Validity:</b> d. <b>Indemnity Limit (Rs) :</b> e. <b>Contribution to ERF (Rs):</b>				

**PART B: WASTEWATER ASPECTS**

<b>6.0</b>	<b>Water Consumption and Wastewater Generation</b>					
6.1	Source of Water	:	Ground Water / River / Industrial Estate Supply / Private Tanker / Sea / Recycled / Any other, if any			
6.2	Authority Granting permission & Quantity permitted	:	Authority: Quantity :			
6.3	Water Consumption (KLD) for manufacturing capacity	:				
6.4	Water Usage for manufacturing capacity. (Attach Water Balance showing quantity with TDS at different points)	:	<b>Purpose</b>	<b>:</b>	<b>KLD</b>	
			Domestic	:		
			Process	:		
			Boiler	:		
			Other Utilities (pl. specify)	:		
6.5	Wastewater Generation (KLD) for manufacturing process	:	<b>KLD</b>			
	Wastewater from various sources	:	<b>Purpose</b>	<b>:</b>	<b>KLD</b>	
			Domestic	:		
			Process	:		
			Boiler	:		
			Other Utilities (pl. specify)	:		

6.6	Wastewater Treatment systems :	<b>Type of Effluent</b> :	<b>KLD</b>	<b>Treatment System</b>
		Bio-degradable :		
		Non-Biodegradable :		
		Boiler blowdown :		
		Others Utilities :		
		Any other		
		<b>Total</b> :		
6.7	Details Sewage Treatment Plant(s)	<b>S. No.</b>	<b>Capacity of STPs</b>	<b>KLD</b>
		1.		
		2.		
	Mode of disposal of treated effluent			
6.8	Details Effluent Treatment Plant (s)	<b>S. No.</b>	<b>Capacity of ETPs</b>	<b>KLD</b>
		1.		
		2.		
	Mode of disposal of treated effluent:			
6.9	Capacity of treated effluent: sump, Guard Pond, if any			
6.10	Schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operation / process	<b>To be Annexed</b>		
6.11	Quality of Effluent before & after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent	<b>To be Annexed.</b>		
6.12	Name of River / Creek, Estuary / Drain (owner of sewer) / Sea / Land / connected to ETP			
6.13	Details of Solid Wastes: separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other	<b>To be Annexed</b>		

	solid wastes not covered under H&OW Rules, 2016, including their management system	
6.14	Details of treatment-performance and environmental-compliance monitoring and reporting system	<b>To be Annexed</b>
6.15	Any relevant information not covered in the above items	

**PART C: AIR EMISSION ASPECTS**

(Information required in case of industrial establishments having chimneys)

<b>7.0</b>	<b>Type of Fuels</b>							
7.1	Fuel Consumption per Hour and TPD for manufacturing capacity			<b>S. No</b>	<b>Fuel</b>	<b>Quantity</b>	<b>Ash%</b>	<b>S%</b>
				1.	Coal			
				2.	Diesel			
				3.	Furnace Oil			
				4.	Natural Gas			
				5.	Wood			
				6.	Others, if any			
7.2	Details of Stack (Process, fuel, D.G):  a. Number of stacks and vents with height and diameter (m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission							
	<b>Stack</b>	<b>Attached to</b>	<b>Fuel</b>	<b>Height (m)</b>	<b>Diameter (m)</b>	<b>Pollutants</b>	<b>Control system</b>	<b>Port Hole &amp; Platform</b>
7.3	• G. Sets			<b>S. No.</b>	<b>KVA</b>	<b>Acoustic status</b>	<b>Height (m)</b>	
7.4	Quality of source emission: (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in			<b>To be Annexed</b>				

	respect of PM, SO <sub>2</sub> , NO <sub>x</sub> , and other relevant air pollutants as per the process/ standards. (Attach analysis reports of stack emissions from the EPA recognized Lab) <b>Note:</b> For proposed unit furnish expected characteristics of the emissions	
7.5	Odorous compounds, if any and: control measures provided	
7.6	Details of treatment/control: performance and environmental-compliance monitoring and reporting system	
7.7	Any relevant information not: covered in the above items	

**PART D: HAZARDOUS WASTE ASPECTS***(Information required in case of industrial establishments generating Hazardous Waste)*

8.0		Hazardous Waste Management			
8.1	Process generating Hazardous: waste	S. No.	Process	Clause of Schedule I	Quantity/ Annum
8.2	Consent / Authorization: required for	S. No.	Activity	:	Please tick
		1.	Generation	:	
		2.	Collection	:	
		3.	Storage	:	
		4.	Transportation	:	
		5.	Reception	:	
		6.	Reuse	:	
		7.	Recycling	:	
		8.	Recovery	:	
		9.	Pre-processing	:	
		10.	Co-processing	:	
		11.	Utilization	:	
		12.	Treatment	:	
		13.	Disposal	:	
		14.	Incineration	:	

8.3	Technical Capabilities /: Facilities	<table border="1"> <thead> <tr> <th data-bbox="730 165 836 203">S. No.</th> <th data-bbox="836 165 1118 203">Capabilities</th> <th data-bbox="1118 165 1155 203">:</th> <th data-bbox="1155 165 1433 203"></th> </tr> </thead> <tbody> <tr> <td data-bbox="730 203 836 241">1.</td> <td data-bbox="836 203 1118 241">Storage Area</td> <td data-bbox="1118 203 1155 241">:</td> <td data-bbox="1155 203 1433 241"></td> </tr> <tr> <td data-bbox="730 241 836 280">2.</td> <td data-bbox="836 241 1118 280">Storage Quantity</td> <td data-bbox="1118 241 1155 280">:</td> <td data-bbox="1155 241 1433 280"></td> </tr> <tr> <td data-bbox="730 280 836 318">3.</td> <td data-bbox="836 280 1118 318">Method of storage</td> <td data-bbox="1118 280 1155 318">:</td> <td data-bbox="1155 280 1433 318"></td> </tr> <tr> <td data-bbox="730 318 836 398">4.</td> <td data-bbox="836 318 1118 398">Special handling: requirement, if any</td> <td data-bbox="1118 318 1155 398">:</td> <td data-bbox="1155 318 1433 398"></td> </tr> <tr> <td data-bbox="730 398 836 479">5.</td> <td data-bbox="836 398 1118 479">Emergency Response: Procedure</td> <td data-bbox="1118 398 1155 479">:</td> <td data-bbox="1155 398 1433 479"></td> </tr> <tr> <td data-bbox="730 479 836 517">6.</td> <td data-bbox="836 479 1118 517">Leachate treatment</td> <td data-bbox="1118 479 1155 517">:</td> <td data-bbox="1155 479 1433 517"></td> </tr> </tbody> </table>	S. No.	Capabilities	:		1.	Storage Area	:		2.	Storage Quantity	:		3.	Method of storage	:		4.	Special handling: requirement, if any	:		5.	Emergency Response: Procedure	:		6.	Leachate treatment	:	
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4.	Special handling: requirement, if any	:																												
5.	Emergency Response: Procedure	:																												
6.	Leachate treatment	:																												
8.4	Nature (Characteristics of wastes) and quantity of waste	<p>a. Handled per annum:</p> <p>b. Stored at any time:</p>																												
8.4	Mode of Management /: Disposal of above Wastes	<table border="1"> <thead> <tr> <th data-bbox="730 667 836 705">S. No.</th> <th data-bbox="836 667 1118 705">Disposal</th> <th data-bbox="1118 667 1155 705">:</th> <th data-bbox="1155 667 1433 705">Please tick</th> </tr> </thead> <tbody> <tr> <td data-bbox="730 705 836 786">1.</td> <td data-bbox="836 705 1118 786">Secured storage: within industrial unit</td> <td data-bbox="1118 705 1155 786">:</td> <td data-bbox="1155 705 1433 786"></td> </tr> <tr> <td data-bbox="730 786 836 936">2.</td> <td data-bbox="836 786 1118 936">Utilization with in: the plants (if not, please provide details of utilization)</td> <td data-bbox="1118 786 1155 936">:</td> <td data-bbox="1155 786 1433 936"></td> </tr> <tr> <td data-bbox="730 936 836 1016" rowspan="3">3.</td> <td data-bbox="836 936 1118 974">Common TSDF</td> <td data-bbox="1118 936 1155 974">:</td> <td data-bbox="1155 936 1433 974"></td> </tr> <tr> <td data-bbox="836 974 1118 1012">Within the State</td> <td data-bbox="1118 974 1155 1012">:</td> <td data-bbox="1155 974 1433 1012"></td> </tr> <tr> <td data-bbox="836 1012 1118 1050">Outside the State</td> <td data-bbox="1118 1012 1155 1050">:</td> <td data-bbox="1155 1012 1433 1050"></td> </tr> <tr> <td data-bbox="730 1050 836 1088">4.</td> <td data-bbox="836 1050 1118 1088">Others</td> <td data-bbox="1118 1050 1155 1088">:</td> <td data-bbox="1155 1050 1433 1088"></td> </tr> </tbody> </table>	S. No.	Disposal	:	Please tick	1.	Secured storage: within industrial unit	:		2.	Utilization with in: the plants (if not, please provide details of utilization)	:		3.	Common TSDF	:		Within the State	:		Outside the State	:		4.	Others	:			
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	Outside the State	:																												
4.	Others	:																												
8.5	Arrangement for transportation: of H.W. to actual users / TSDF																													
8.6	Details of the environmental: safeguards and environmental facilities provided for safe handling of all the wastes;																													
8.7	Hazardous and other wastes: generated as per these rules from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.																													
8.8	For Treatment, storage and: disposal facility (TSDF) operators	<p>1. <b>Please provide details of the facility including:</b></p> <p>a. Location of site with layout map</p> <p>b. Safe storage of the waste and storage capacity</p> <p>c. Treatment processes and their capacities</p> <p>d. Secured landfills</p> <p>e. Incineration, if any</p> <p>f. Leachate collection and treatment system</p> <p>g. Firefighting systems</p>																												

		<p>h. Environmental management plan including monitoring and</p> <p>i. Arrangement for transportation of waste from generators.</p> <p>2. <b>Please provide details of any other activities undertaken at the TSDF site:</b></p>
<p><b>Note:</b></p> <ol style="list-style-type: none"> <li>1. In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.</li> <li>2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to: <ul style="list-style-type: none"> <li>• Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;</li> <li>• Implementing the measures necessary to protect persons and the environment;</li> <li>• Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;</li> <li>• Arrangements for training staff in the duties which they are expected to perform;</li> <li>• Arrangements for informing concerned authorities and emergency services; and</li> <li>• Arrangements for providing assistance with off-site mitigatory action.</li> </ul> </li> <li>3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste</li> </ol>		
8.9	For Recyclers or pre-processors: or co-processors or users of hazardous or other wastes	<ol style="list-style-type: none"> <li>a. Nature and quantity of different wastes received per annum from domestic sources or imported or both</li> <li>b. Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.</li> <li>c. Provide details of secured storage of wastes including the storage capacity.</li> <li>d. Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).</li> <li>e. Provide details of end users of products or by-products.</li> </ol>

			<p>f. Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste</p> <p>g. Provide details of occupational health and safety measures:</p> <p>h. Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.</p> <p>i. Arrangements for transportation of waste to the facility:</p>
8.10	Any relevant information not covered in the above items		

**PART E: PAYMENT DETAILS**

<b>9.0</b>	<b>Payment Details</b>		
9.1	Payment Mode	:	Online / Offline
9.2	Transaction Details in case of online	:	Transaction No: Date: Status:
9.3	Draft details in case of offline	:	Amount (Rs): Draft No: In favour of: Bank Name: Date:
9.4	Amount of Fee paid	:	Rs. _____

**DECLARATION**

- a. I / We declare that the above furnished information is true and correct to the best of my / our knowledge. I / We am / are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981.
- b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I / We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- c. I / We herewith submit an affidavit on the basis of which consent for establishment will be issued to me/us and I / We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981 or any misleading / wrong representation.
- d. I / We undertake to furnish any other information within one month of its being called by the State Board.

**Date:**

**Place:** **Name & Signature of the Occupier/  
Authorized Signatory**

**Mandatory Documents to be enclosed for grant of Consent to Operate:**

**1. Licenses / Certificates:**

**(a) Legal Status of Company:**

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

**(b) Location of the Project:**

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

**(c) Mining Project:** Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

**(d) Environmental Clearance** granted by Central Government or State Environment Impact Assessment Authority, if applicable, under the notification of the Government of India number S.O.1533 (E), dated the 14<sup>th</sup> September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986);

**(e) Investment:** Chartered Accountant Certificate about proposed Capital Investment.

**2. Technical Details:**

i. Environmental Impact Assessment Report, submitted to the Central Government or State Environment Impact Assessment Authority under the notification of the Government of India number S.O.1533 (E), dated the 14<sup>th</sup> September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986); or

ii. Project report comprising manufacturing process (write up with flow chart), raw materials, products, by-products, extent of land, water source and consumption for various purpose, wastewater generation from various activity, effluent treatment plant (write up with flow diagram), Water Balance, Fuel used, Sources of emission and air pollution control devices proposed, D.G. sets and hazardous and other waste generation along with plant layout plan.

**3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.**

**THE SECOND SCHEDULE**

[See paragraph 3(1)]

**A. Annual Fees applicable for Consent:**

- 1. Capital investment slabs.** - The Capital Investment slabs are as follows: -

- (a) Rs. 1 Crore and below
- (b) Exceeding Rs. 1 Crore but not exceeding Rs. 10 Crore
- (c) Exceeding Rs. 10 Crore but not exceeding Rs.50 Crore
- (d) Exceeding Rs. 50 Crore but not exceeding Rs.250 Crore
- (e) Exceeding Rs. 250 Crore but not exceeding Rs.500 Crore
- (f) Exceeding Rs. 500 Crore but not exceeding Rs.1000 Crore
- (g) Exceeding Rs. 1000 Crore

2. **Annual Fee for Industrial plants.** – (a) The annual fee for grant of consent is determined based on the capital investment and categorization of the industrial plant, using the following formula, as follows: -

$$CF = CI * SF * PIF$$

Where,

- CF : Annual Fee for consent (in Rs.)
- CI :CapitalInvestment(inRs.)
- SF : Scale Factor (based on **Capital Investment**)
- PIF : Pollution Index Factor (based on category)

(b) The Scale Factor (SF) according to capital investment slabs is as under: -

<b>S. No.</b>	<b>Capital Investment</b>	<b>SF</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
(i)	Rs. 1 Crore and below	0.100%
(ii)	Exceeding Rs. 1 Crore but not exceeding Rs.10 Crores	0.080%
(iii)	Exceeding Rs. 10 Crores but not exceeding Rs.50 Crores	0.060%
(iv)	Exceeding Rs. 50 Crores but not exceeding Rs.250 Crores	0.040%
(v)	Exceeding Rs. 250 Crores but not exceeding Rs.500 Crores	0.030%
(vi)	Exceeding Rs. 500 Crores but not exceeding Rs.1000 Crores	0.020%
(vii)	Exceeding Rs. 1000 Crores	0.010%

(c) The Pollution Index Factor (PIF) based on categorization of Industry is as under: -

<b>S. No.</b>	<b>Category of Industrial</b>	<b>PIF</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
(i)	Green	1.00

(ii)	Orange	1.50
(iii)	Red	2.00

(d) The maximum annual fee of the preceding slab shall serve as the base fee for the next slab, with the Scale Factor (SF) applicable on the difference amount. The details are as under: -

$$\text{Annual Fee (CF)} = \text{Max. fee of the preceding slab} + \{(\text{Diff. of CI}) * \text{SF} * \text{PIF}\}$$

(e) The minimum annual fee for grant of consent shall be Rs.5,000, Rs. 7,500 and Rs. 10,000 for Green, Orange and Red Category industry / activity respectively.

### 3. Annual Fee for local bodies and infrastructure projects (residential and others).

(a) The capital investment for the purpose of determining annual fee for consent to establish w.r.t. infrastructure projects, as covered under the notification of the Government of India number S.O.1533 (E), dated the 14<sup>th</sup> September, 2006, as amended from time to time, shall be based on the capital investment during the establishment phase. This includes Residential (Standalone Apartment / complexes), Layouts, Integrated projects, Commercial Complex, Office Complex, Education Institutions, Township and Local Body including Water Supply and Sewerage Board. The annual fee for Consent to Establish shall be calculated using the formula adopted for the industrial plants, as above at para. 2 above.

(b) The annual fee for consent to operate of the projects at sub para (a) above, shall be based on the quantity of sewage generated / handled, as given below: -

S. No.	Sewage generated / handled	Annual Fee for Consent to Operate	
		Local Bodies and Residential (Rs.)	Other than Residential (Rs.)
(1)	(2)	(3)	(4)
1	Up to 10 KLD	5,000	7,500
2	Above 10 - 50 KLD	15,000	22,500
3	Above 50 - 100 KLD	25,000	37,500
4	Above 100 - 300 KLD	35,000	52,500
5	Above 300 - 500 KLD	55,000	82,500
6	Above 500 - 1 MLD	65,000	97,500
7	Above 1 to 5 MLD	75,000	1,12,500
8	Above 5 to 10 MLD	1,00,000	15,00,00
9	Above 10 MLD to 25 MLD	2,00,000	30,00,00
10	Above 25 MLD	4,00,000	60,00,00

4. Annual Fees for mining projects. – (a) The annual fee for grant of consent for mining project / activity will be determined based on the consented capacity of the

mineral to be mined, the type of mineral, the mining area, and the type of mining.  
The fee shall be calculated using the following formula -

$$CF = CC * MF * AF * TMF$$

Where,

- CF: Annual Consent fees (in Rs.)
- CC: Consented Capacity of Mineral to be mined (in Tonne / Annum)
- MF: Mineral Factor (based on type of Mineral)
- AF: Area Factor (in Rs. based on mining area)
- TMF: Type of Mining Factor (based on type of mining)

**Note:** Minimum fees: Rs. 5,000 per annum

(b) The Mineral Factor (MF) based on type of mineral mined are:

S. No.	Minerals	Mineral Factor (MF)
1	Manganese, Chromite, Steatite, Barites, Mica, Gold, Uranium, Silver, Copper, Lead, Zinc	1.0
2	Iron, Bauxite, Coal	0.8
3	Dolomite, Limestone, Gypsum, Feldspar, Garnet, Quartz, Silica State Stone, Bentonite, Pyropylite, Graphite, Phosphorite, Clays – China, White, Fire and Ball	0.6
4	Other minerals such as stone quarry, Granite, Marble, River Sand / River bed material etc.	0.4

(c) The Area Factor (AF) based on mining area:

S. No.	Lease hold area in ha	Area Factor (AF)
1	Up to 5	1.0
2	Above 5 to 25	1.2
3	Above 25 to 100	1.4
4	Above 100 to 500	1.6
5	Above 500	1.7

(d) The Type of Mining Factor (TMF) based on types of mining:

S. No.	Types of Mining	Types of Mining Factor (TMF)
1	Open cast mining	1.25
2	Underground mining	1.00

**5. Annual Fees for coffee pulping activities.** - (a) The annual fee for coffee pulping shall be determined on the basic fee and pulping factor, taking into account the types of pulping (i.e. wet and dry pulping) irrespective of capacity of operation, as it is a seasonal production. The fees is calculated using the following formula -

$$CF = BF * PF$$

Where,

- CF: Fee (in Rs)
- BF: Basic Fee (i.e. Rs. 2,500 per annum)
- PF: Pulping Factor (based on type of pulping)

(b) The Pulping Factor (PF) based on the type of pulping:

S. No.	Types of Pulping	Pulping Factor (PF)
1	2	3
1	Wet pulping	1.25
2	Dry pulping	1.00

**6. Annual Fees for Aqua Culture activities.** – The annual fee for aqua culture shall be determined based on the lease hold area, and the fees as follows : -

S. No.	Lease hold area	Fees (Rs.)
1	Up to 5 Ha	Nil
2	Between 5 to 25 Ha	5,000
3	Above 25 to 100 Ha	25,000
4	More than 100 Ha	1,00,000

**7. Annual Fees for establishment having diesel generator as the only source.** For any industrial plant having diesel generator set as the only source of air pollution, the annual fee will be as under-

S. No.	Rating of diesel generator set	Fee (Rs.)
1	2	3
1	≥ 250 KVA	Nil
2	250 KVA to ≤500 KVA	1,000
3	500 KVA to ≤1 MVA	2,000
4	>1 MVA	5,000

**8. Incentives to industrial plants.** - The industrial plants that adopt environmental conservation measures to reduce water, air and land pollutions, conserve natural resources (resource consumption per unit production) and undertake voluntary initiatives without directions of the Central Board or State Board to protect the environment using best technologies, cleaner technology, achieving levels below the national or location specific standards, shall be identified. Further Incentives may be given by the State Board after consulting the Central Board.

**B. Fee for consent to Establish:** The fee for obtaining consent to establish shall not exceed twice the annual fee of consent as prescribed in this Schedule.

**C. Fee for consent to operate:** The fee for obtaining consent to operate shall not be more than that determined by multiplying annual fee of consent and period of consent as given in para 4(3) of these guidelines.

[F.No.Q-15012/1/2022-CPW](e-240803)

VED PRAKASH MISHRA , Jt. Secy.

**In The Hon'ble National Green  
Tribunal Principal Bench, New  
Delhi**

**Compliance Report**

Of

OA- 266/2025

Amit Kumar (Applicant)

Versus

State of Uttar Pradesh & Ors. ( Respondent)

Date Of Hearing- 02.09.2025

**Submitted By :-**

**Ground Water Department, U.P**

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 266/2025 Amit Kumar Vs State of Uttar Pradesh & Ors. में मा० अधिकरण के आदेश दिनांक 28-05-2025 के अनुपालन में विपक्षी पार्टी संख्या-07 की ओर से अनुपालन आख्या।

1. यह है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-266/2025 Amit Kumar Vs State of Uttar Pradesh & Ors. में मा० अधिकरण का आदेश दिनांक 28.05.2025 पारित किया गया, जिसका प्रभावी अंश निम्नवत् है-

.....3. Learned Counsel for the applicant submits that siting criteria as provided in the Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued by Central Pollution Control Board (CPCB) has been violated and in this regard, he has referred to the Clause 2.1 of the SOP which provides as under:

“2.1 Siting Criteria for ABAP type TPO Units.

.....The siting criteria is applicable only to new/proposed units. New ABAP type TPO unit shall be allowed only in the industrial areas/land.

**(1) Siting criteria for AEAP type TPO Units: The criteria for siting of ABAP type TPO units depends on the following facts:**

- I. There are no organized continuous process emissions in process.
- II. The air pollutant emission in ABAP type TPO unit is from burning of fuel for heating purpose and intermittent flaring of excess pyro gas or its emergency release;
- III. The plot area of the TPO Unit carries more weightage as the emission from TPO unit does not affect for away community, instead it is the immediate neighbourhood that is affected. Chor, being large size particle if spilled in the plant premises during its handling cannot travel to larger distance under the influence of wind;
- IV. The environmental concern from TPO Unit is spillage of Char in the work zone while removing It from the reactor and its subsequent packing into the bags. The influence zone due to this spillage is limited within the premise of the unit;
- V. The odour from TPO Unit is localized and confined to premises and adjacent areas. Followings are the criteria for site consideration for new units;
  - I. New ABAP type TPO Unit having individual reactor capacity of 10 tonnes to 20 tonnes should only be allowed;
  - II. Considering the possible impacts in neighbourhood, TPO Unit having cumulative maximum batch capacity up to 60 tonnes per day (TPD) only be allowed within a premises and this is applicable for new ABAP type Units/expansion in existing batch type TPO Unit.
  - III. Beyond cumulative batch capacity of 60 70 only continuous process type TPO unit be allowed in case of setting up of new ABAP type units or expansion in existing TPO Unit in a single premises.
  - IV. For new ABAP type TPO Unit the minimum plot area shall be 3000 square meters for a single reactor of 10 to 12 tonnes capacity and the area will increase by 750 square meters for every additional reactor of capacity 10 to 12 tonnes and will increase up to 6000 square meters.
  - V. For new proposed ABAP type TPO unit the minimum plot area shall be 4000 square meters for a single batch reactor of 20 tonnes capacity and the area will increase by 1000 square meter for every additional reactor and will increase up to 6000 square meters.

VI. For new proposed continuous TPO unit the minimum plot area should be 7000 square meters Irrespective of number of reactors."

(II) **Green Belt Requirement**-The green belt should be as per consent conditions or as per the guidelines of Central and State Government and in no case less than 5% of the total area of the plot.

(III) **Movement of FireTenders**-Paved Road to be provided for movement of the fire-tenders. No material is allowed to be stored (no obstruction) on this paved road. SPCBS/PCCs to ensure this requirement, while issuing new CTE/CTO."

4. Plea of the applicant is that respondent no.6 is constructing the Tire Pyrolysis Plant with a capacity of 230 metric tonnes per day at a location that is very close to ecologically and socially sensitive areas including the Khokhari River (within 40 meters), near Irrigation Department drain (0 meter), Mata Ka Mandir (50 meters), a government inter-college (100 meters), and residential areas of two villages (within 300-400 meters). It is also the case of the applicant that the site is directly adjacent to a Highway.
  5. Learned Counsel for the applicant submits that Consent to Establish (CTE) application was made by respondent no.6 on 19.09.2024, therefore, guidelines which have been issued by CPCB on 16.01.2024 applies to the respondent no.6 unit and without considering the issue of siting criteria, Uttar Pradesh Pollution Control Board (UPPCB) has issued CTE dated 21.10.2024 annexure 6, page 129.
  6. O.A. raises substantial issue relating to the compliance of environmental norms.
  7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.
  8. The Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
  9. List on 02.09.2025."
2. यह कि कार्यालय निदेशक भूगर्भ जल विभाग, उत्तर प्रदेश भूजल भवन (रा0भू0सू0प्र0के0) के पत्र संख्या 406/भू0ज0वि0/एस-26 (एन0जी0टी0) दिनांक/लखनऊ/दिसम्बर जुलाई 08.2025 का अवलोकन करने का कष्ट करें। जिसके द्वारा विपक्षी पार्टी संख्या-7 की ओर से विभागीय अनुपालन आख्या तैयार किये जाने, प्रकरण की जाँच के संबंध में विभाग का प्रतिनिधित्व किये जाने एवं वाद में वांछित मंतव्य/शपथ पत्र दाखिल किये जाने हेतु नोडल अधिकारी, जिला भूगर्भ जल प्रबन्ध परिषद, जनपद शामली को नामित किया गया है। (संलग्नक-1)
  3. यह कि प्रदेश में भूगर्भ जल के संसाधनों के संरक्षण, सुरक्षा तथा प्रबंधन, नियंत्रण और विनियमन किये जाने के दृष्टिगत "उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019" दिनांक 02 अक्टूबर, 2019 से लागू किया गया है। (संलग्नक-2)
  4. यह कि उत्तर प्रदेश शासन के पत्र संख्या 1296/76-3-2020-10जीडब्लू/2014टीसी(वेब पोर्टल) दिनांक 29.10.2020 का अवलोकन करने का कष्ट करें जिसके द्वारा भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 के अन्तर्गत विविध प्रावधानों यथा कृषि एवं घरेलू उपयोक्ताओं, वाणिज्यिक, औद्योगिक, अवसंरचनात्मक एवं सामूहिक भूगर्भ जल पंजीकरण के क्रियान्वयन हेतु जनपदों में नोडल अधिकारी को नियुक्त किया गया है। (संलग्नक-3)
  5. निरीक्षण के दौरान यह पाया गया कि M/s Adideva Carbon LLP, Khasra Nos 454, 455, 457, 459 and 464, Village Sakauti, District Shamli, Uttar Pradesh प्रदूषण नियंत्रण बोर्ड की अन्नापत्ति प्रमाण पत्र प्राप्त कर संचालित की जा रही है।

6. निरीक्षण के दौरान यह पाया गया कि M/s Adideva Carbon LLP वर्तमान में कार्यशील नहीं पाई गयी जिसके द्वारा कोई भी जल प्रदूषण होता नहीं दिखाई दे रहा एवं जल प्रदूषण के संबंध में अधोहस्ताक्षरी द्वारा M/s Adideva Carbon LLP किये गये कूपों का जल एकत्रित कर जल की जाँच कर ली गयी है जिसकी रिपोर्ट संतोषजनक पायी गयी है।
7. यह है कि अधोहस्ताक्षरी कार्यालय के पत्र संख्या-154/भू0ज0वि0/ए0जी0टी0/2025-26 दिनांक 14.08.2025 द्वारा भौतिक सत्यापन के दौरान वॉटर सैम्पल एकत्रित को अधिशासी अभियन्ता जल निगम ग्रामीण द्वारा जल की जाँच करायी गयी एवं जाँच उपरान्त जल की गुणवत्ता में किसी भी प्रकार की कोई कमी या जल दूषित नहीं पाया गया जिसकी रिपोर्ट आपकी सेवा में प्रेषित है। (संलग्नक-4)
8. निरीक्षण के दौरान यह पाया गया कि M/s Adideva Carbon LLP द्वारा पानी का उपयोग केवल संरचना को बनाने, व्यक्तियों के साधारण उपयोग जैसे खाना बनाने नहाने एवं साफ सफाई इत्यादि कार्यों के लिए किया जाता है पानी का उपयोग औद्योगिक संबंध के लिए नहीं किया जा रहा। M/s Adideva Carbon LLP द्वारा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 के अन्तर्गत 02 कूपों हेतु भूगर्भ जल निष्कर्षण अन्नापत्ति प्रमाण पत्र पूर्व में प्राप्त कर लिये गये थे। कूपों के निरीक्षण के दौरान यह पाया गया कि दोनों कूप एवं फ्लोमीटर क्रियाशील है, फ्लोमीटर रिडींग से यह भी ज्ञात हुआ कि M/s Adideva Carbon LLP द्वारा कूपों की जल निष्कर्षण स्वीकृति से अधिक निष्कर्षण नहीं किया जा रहा, जो की संतोषजनक है।
9. यह कि M/s Adideva Carbon LLP द्वारा दिनांक- 30.12.2024 को कुल दो बोरिंग के अन्नापत्ति प्रमाण पत्र हेतु भूगर्भ जल विभाग के पोर्टल पर आवेदन किया गया था, जिसमें संबंधित फर्म द्वारा कुल 36 KLD भूजल निष्कर्षण अन्नापत्ति प्रमाण पत्र हेतु का आवेदन किया गया था, जिला भूगर्भ जल प्रबन्धन परिषद समिति द्वारा भौतिक सत्यापन एवं पूर्ण प्रपत्र के सापेक्ष भूगर्भ जल निष्कर्षण अन्नापत्ति प्रमाण पत्र हेतु स्वीकृति प्रदान कर दी गयी थी जो कि आपकी सेवा में सादर प्रेषित है। (संलग्नक-5)
- यह कि ओ0ए0 सं0 266/2025 Amit Kumar Vs State of Uttar Pradesh & Ors. याचिका के क्रम में मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 28.05.2025 के अनुपालन में M/s Adideva Carbon LLP, Khasra Nos 454, 455, 457, 459 and 464, Village Sakauti, District Shamli Uttar Pradesh 247773 में संचालित इकाई के संबंध में पार्टी संख्या 07 की ओर से वांछित सम्बन्धित अनुपालन आख्या संस्तुति सहित सूचनार्थ एवं अग्रेत्तर कार्यवाही किये जाने हेतु प्रस्तुत है।



विपक्षी पार्टी संख्या-07 की ओर से  
(सहायक अभियन्ता/नोडल अधिकारी/  
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद,  
जनपद शामली।





## District Level Water Analysis Laboratory of Uttar Pradesh Jal Nigam (Rural) Shamli



### Test Report (Water)

#### Analysis Report

District Level Water Analysis Laboratory, U.P. Jal Nigam (Rural), Shamli Uttar Pradesh, India

Report No.	2029	Date:	19/08/2025	Page No.	01
Customer Name	नोडल अधिकारी				
Office Name and Address	नोडल अधिकारी जिला भूगर्भ जल प्रबंधन समिति, शामली।				
Ref Letter No & date	154 / भूजोचि / एओजीटी / 2025-26		दिनांक: 14/08/2025		
Basic Details of Sample					
District	Shamli	Block	Unn		
Gram Panchayat	Sakauti	Village/Vard	Sakauti		
Habitation/Mohalla	Sakauti	Location/Site name	M/S Adideva Carbon LLP, Sakauti		
Water Source	नलकूप	Sample No.	SML-2029		
Quantity of Sample (ml)	1 ltr	Date of Sample Collect.	14/08/2025		
Receiving Date	14/08/2025	Sample Collector	भूगर्भ जल विभाग		
Sample Depositor	भूगर्भ जल विभाग	Sampling Method	IS 17614 (Part 1):2021		
Analysis Strat date	18/08/2025	Analysis completion date	19/08/2025		

#### Technical Data Analysis

S. No.	Analysis Parameter	Units	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Acceptable Limit	Permissible Limit	
1	2	3	4	5	6	7
1	Odour	-	Agreeable	Agreeable	Agreeable	IS 3025 (Part 5):2021
2	Taste	-	Agreeable	Agreeable	Agreeable	IS 3025 (Part 7):2023
3	pH	-	8.061	6.5-8.5	6.5-8.5	IS 3025 (Part 11):2022
4	Turbidity	NTU	0.706	1	5	IS 3025 (Part 10):2017
5	TDS	mg/L	230	500	2000	IS 3025 (Part 16):2023
6	Chloride	mg/L	20.80	250	1000	IS 3025 (Part 32):2019
7	Total Alkalinity	mg/L	200	200	600	IS 3025 (Part 23):2023
8	Total Hardness	mg/L	82.89	200	600	IS 3025 (Part 21):2019
9	Sulphate	mg/L	41.86	200	400	APHA 24 <sup>th</sup> 4500 SO <sub>4</sub> E. Turbidity Method:2023
10	Nitrate	mg/L	2.22	45	45	APHA 24 <sup>th</sup> 4500 NO <sub>3</sub> B. UV Spec Method:2023
11	Fluoride	mg/L	0.770	1	1.5	APHA 24 <sup>th</sup> 4500-F C. Electrode Method:2023
12	Iron	mg/L	0.41	1	1	APHA 24 <sup>th</sup> 3500 Fe B. P. throline Method:2023
13	Calcium	mg/L	17.86	75	200	IS 3025 (Part 40):2019
14	Magnesium	mg/L	9.47	30	100	IS 3025 (Part 46):2023

Note

1. This Certificate refers only to the particular sample(s) submitted for testing.
2. This Certificate shall not be reproduced, except in full, unless written permission for the publication of an approved abstract has been obtained from Head of Laboratory.
3. The test results reported in this certificate are valid at the time of send under the stated conditions of measurements.
4. Sample will be stored up to 7 days. (in case of non-perishable items only) from the date of issue of tests report unless

Prepared by

Reviewed by

Chemist

District Level Water Analysis Laboratory  
U.P. Jal Nigam (Rural) Shamli

End of Report

Laboratory Contact Details: Email-Id: [upjnlabshamli@gmail.com](mailto:upjnlabshamli@gmail.com), Mobile no.: +91 9528906867, +91 9897823744



**Ground Water Department**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

A111

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING  
WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF  
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033476**

**VALID FROM 21/02/2025 TO 20/02/2030**

Name of the Applicant	MANISHKUMAR AGARWAL		
Address of the Applicant:	Sakoti distt shamli currant add. Faridabad		
Company Name:	ADIDEVA CARBON LLP	Company Address	459,VILL-SAKOTI,BLOCK-UNN,SHAMLI
Serial No. of Application Form	SHML1224NIN0042	Date of Submission	30/12/2024
Specimen Signature of the User:			
<b>Location particulars:</b>			
District	Shamli	Block	UAN
J.L. No		Plot No.	459,VILL-SAKOTI,BLOCK & TEHSIL UNN,SHAMLI
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m <sup>3</sup> /hr.)	6.00	Date of Energization (In Case of Electric Pump)	25/08/2022

**Particulars of the Proposed Well and Pumping Device:**

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	6.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	3780.00	Recharge Required:	7560.00
Annual Running Days:	315		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 7560.00 cubic meter, as specified under the application form within the given time period..

**GENERAL CONDITIONS**

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.



**Ground Water Department**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /  
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR  
BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031883**

**VALID FROM 21/02/2025 TO 20/02/2030**

Name of the Applicant		MANISHKUMAR AGARWAL	
Address of the Applicant:		Sakoti distt shamli currant add. Faridabad	
Company Name:	ADIDEVA CARBON LLP	Company Address	459, VILL-SAKOTI, BLOCK-UNN, SHAMLI
Serial No. of Application Form	SHML1224NIN0040	Date of Submission	28/12/2024
Specimen Signature of the User:			
<b>Location particulars:</b>			
District	Shamli	Block	UAN
J.L. No		Plot No.	459, VILL-SAKOTI, BLOCK & TEHSIL UNN, SHAMLI
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m <sup>3</sup> /hr.)	6.00	Date of Energization (In Case of Electric Pump)	15/09/2022
<b>Particulars of the Proposed Well and Pumping Device:</b>			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	6.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	7560.00	Recharge Required:	15120.00
Annual Running Days:	315		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 15120.00 cubic meter, as specified under the application form within the given time period..

**GENERAL CONDITIONS**

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

## स्थलीय निरीक्षण रिपोर्ट

दिनांक 28/08/25 माननीय न्यायालय NGT में दायर OA संख्या 266/2025 दिए गए निर्देशों के अनुक्रम में आदिदेवा कार्बन एल एल पी की स्थलीय जांच की गई, उनके द्वारा प्रस्तुत बैनामे के अभिलेख के अनुसार मौके पर 6 जामुन के वृक्ष नहीं पाए गए।

यह भी अवगत कराना है कि जिस स्थान पर फैक्ट्री बनी है वहा कुल रकबे के सापेक्ष नियमानुसार 5 प्रतिशत ग्रीन बैल्ट होना आवश्यक है। जिसमें इनके द्वारा बाउंड्री/इन्फ्रास्ट्रक्चर के किनारे साइड साइड में पौधारोपण किया गया है। फैक्ट्री के कुल अनुपात में 5 प्रतिशत ग्रीन क्षेत्र नहीं पाया गया।

स्थल का पता - बिडौली - चौसाना मार्ग, ग्राम सकौती, थाना झिंझाना तहसील ऊन जिला शामली।

मौके के जीपीएस कॉर्डिनेट - N-29.6194450 E-77.1428900

फैक्ट्री प्रतिनिधि का नाम, पद - श्री शुभम सिंह (HOD) आदिदेवा कार्बन एल एल पी

मोबाइल नंबर - 7428866158

संलग्नक - बैनामा की छायाप्रति

  
(जोगेंद्र कुमार)

बीट प्रभारी

बीबीपुर जलालाबाद

  
संदीप कुमार  
28/08/25

  
(रोहित कुमार)

वन दरोगा

सेक्शन प्रभारी - झिंझाना



दिनांक-28/08/25 आदि देवा कार्बन एल एल पी

खाता संख्या	खसरा संख्या	खसरे के अनुसार वृक्ष	मौके के अनुसार वृक्ष
56	454 म, 454 मि	03 जामुन 01 नीम	03 जामुन 01 नीम
56	455	-----	-----
56	458	-----	-----
56	459	04 जामुन 01 आम	जामुन नहीं मिली 02 आम
56	464	02 जामुन	नहीं मिले

Sandeep Kumar  
28/08/25 व.इ.

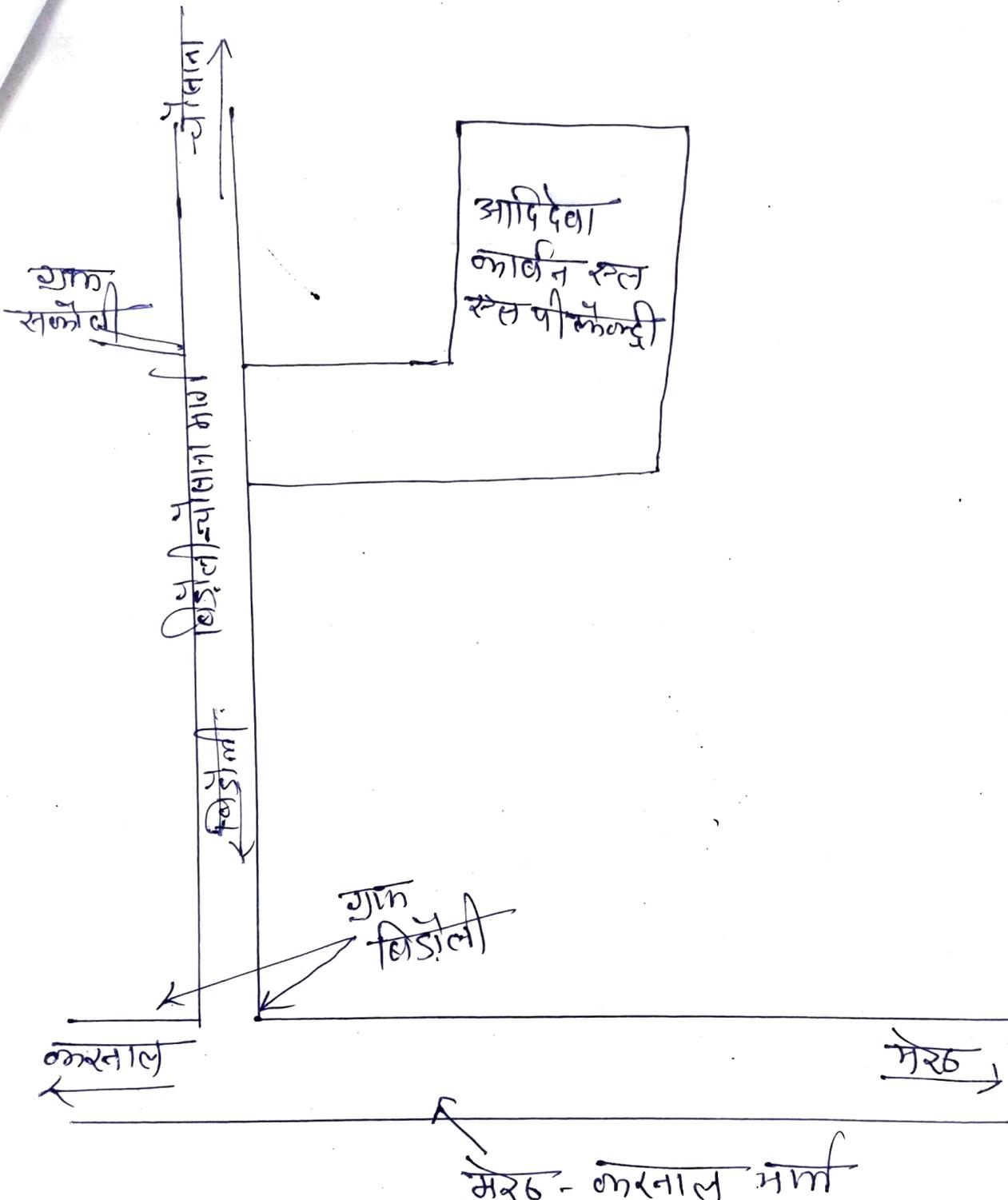
(जागेश कुमार)  
डीट अधिकारी  
बीबीपुर जलालाबाद  
28/08/25

28/08/25  
Rohit Kumar  
(Forester)



जजरी नम्बर ॥

दिनांक - २८/०८/२५

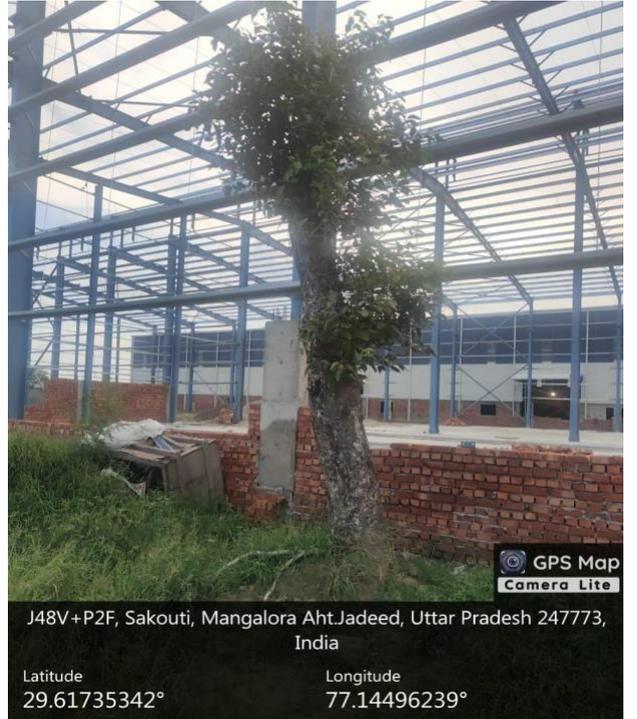


Sandeep Ramesh  
पर

२८/०८/२५  
(जोगेन्द्र कुमार)  
पर  
जोड़ अधिकारी  
बीकानेर जिला लायट



२८/०८/२५  
Rohit Kumar  
(Forester)  
Section Incharge  
Jhinkhona



वन विभाग 3698 परिधि (सर्किल) सधारनपुर खण्ड (डिवीजन) शामली

अन्य अपराध 3698 वृक्ष संरक्षण अधिनियम 1976 प्रसूचना (रिपोर्ट) सं० दिनांक 28/08/25 (अधिक्षेत्र रेंक)

श्री धारा 4 व 10 व 3698 अधिनियम 1976  
श्री धारा 3/38

ANNEXURE-9

क्रम सं० 05

RC No. 20/2025-26

1- नाम, पिता का नाम व पूरा पता सहित :- श्री आदिदेवा लाल रत्न रत्न पी, बिड़ौली-पौसाना मार्ग गा. सकौती, भाता-झिंझाना, तह. ऊन, जिला- शामली

1- साक्षी का नाम पता :- श्री रोहित कुमार वन दरोगा श्री संदीप राणा वनरक्षक

3- कथित अपराध का पूरा विवरण :- बिना पातन अनुज्ञा प्राप्त किये 06 वृक्ष जापुन दिनांक :- 28/08/25 का पातन।

4- मूल्य :-

5- चालान और अनुसंधान (इन्वेस्टिगेशन) विभागीय जांच का पूरा विवरण :-

6- प्रसूचना (रिपोर्ट) के ब्यौरे और प्रभाग महोदय,

आदि का उल्लेख :- दिनांक 28/08/2025 माननीय व्यापारिक मंडल में पापुद 01 संख्या 266/2025 में दिये गये निर्देशों के अनुक्रम में आदिदेवा लाल रत्न रत्न पी रत्नल- बिड़ौली-पौसाना मार्ग, गा. सकौती, भाता-झिंझाना तहसील- ऊन, जिला- शामली की स्थलीय जांच की गयी जिसमें मौके पर उपस्थित सुभद्र सिंह HOD आदिदेवा लाल रत्न रत्न पी के कट्टी के द्वारा बेंनामे के अभिलेख प्राप्त किये गये अभिलेखों के अनुसार मौके पर 06 जापुन के वृक्ष नहीं पाये गये जो उल्लेखित वृक्ष संरक्षण अधिनियम 1976 की धारा 4 व 10 एवं 3698 अधिनियम निपमावली 1978 की धारा 3/38 के तहत दण्डनीय अपराध है।

अतः प्रसूचना रिपोर्ट दी जानगी जो सेवा में सूचना के रूप में आवश्यक कर्मवाही हेतु डायरि है।  
प्रमाण बनाम शामली

महोदय, वन अपराध महोदय की स्तुति आपकी सेवा में सूचना के रूप में आवश्यक कर्मवाही हेतु डायरि है।

प्राप्ति  
(जोगेंद्र कुमार)  
च. ह.  
बीबीपी जलालाबाद की ह  
ऊन रेंज

अंतीय वन अधिकारी  
ऊन.शामली



Date: 13.11.2025

To

Regional Forest Officer,  
Un, Shamli-247773.

**Subject:** Application for closure of the Range case No. 20/2025-26 pursuant to the Undersigned depositing a sum of ₹60,000/- (Rs. Sixty Thousand Only/-) by way of **Composition** in furtherance to **compound** the allegation of six Jamun trees not being present at the Land Parcels of the Undersigned as mentioned in the Sale Deeds of the concerned Land Parcels.

**Respected Sir,**

The Undersigned most humbly vide service of the present Application requests Your Ld. Office to take requisite action(s) to culminate the compounding and closure of the Range case No. 20/2025-26 registered against the Undersigned for the allegations enumerated in the subject line of the Present Application.

It is the undeterred stand of the Undersigned that the Undersigned was unaware of the total number of Trees and their species wise count rooted at the concerned Land Parcels where the Undersigned is duly undertaking the assimilation of its LLP Facility. The Undersigned only pursuant to the filing of the O.A No. 266 of 2025 before the Hon'ble NGT and the notice issued in this regard by your competent Office became aware of the fact that they were mentioned to be rooted in the concerned land parcels as recorded in the Sale Deeds effectuated in between the Undersigned and the Seller of the concerned Land Parcels. Furthermore, it can satisfactorily inferred that Jamun trees if any present at the concerned Land Parcels might have been felled due to **negligence** without any due knowledge of the Undersigned owing to Undersigned not being well conversant with the provisions of the Uttar Pradesh Protection of Trees Act, 1976. However, **Section 15** of the Act provides for the provision of Compounding of Offences. The relevant portion of the Act is being replicated hereinunder:

**ADIDEVA CARBON LLP**

A-C 012, Ground Floor, North Tower, M3M Urbana Business Park,  
Sector-67, Badshahpur, Gurugram - 122101, Haryana, India.

0124-4253617

info@adidevacarbon.in

LLP No. ACF-5910



*“15. (1) The State Government may by notification authorise any officer to accept from any person against whom there is reason to believe that he has committed offence under this Act in respect of any tree other than a tree situate in a forest, grove or public premises, such sum of money not exceeding 1 [ten thousand rupees] by way of composition for the offence which such person is suspected to have committed.*

*(2) On the payment of such sum of money to any such Officer, the suspected person if in custody, shall be released and no further proceedings under this Act shall be taken against such person and notwithstanding anything contained in Section 14, such officer may on payment of such amount, not exceeding 2 [ten thousand rupees] as he may in the circumstances of the case think fit, release the property seized under this Act.”*

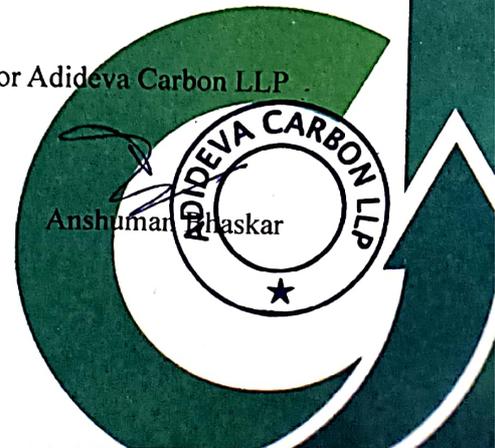
It is pertinent to mention that the Undersigned has duly deposited ₹60,000/- (Rs. Sixty Thousand Only) towards deposition of the Composition Amount and the same has been duly acknowledged by the Competent Authority. A copy of the Receipt affirming the same has being enclosed herewith for your kind perusal.

The Undersigned also assures Your Office that all Rules, Regulations and Provisions envisaged in the Uttar Pradesh Protection of Trees Act, 1976 are being complied with and shall be complied with by the Undersigned presently and in the future undertaking of its LLP operation(s). It is thereby most humbly prayed by the Undersigned that the Your Office may be pleased to compound and undertake necessary steps to culminate the final closure of the present **Range case No. 20/2025-26** registered against the Undersigned.

Enclosures: 1. A copy of the Composition Amount Deposit Receipt dated **13.11.2025** issued by Your Office in favour of the Undersigned, in furtherance to compound the above-mentioned allegation(s).

For Adideva Carbon LLP

Anshuman Bhaskar



### ADIDEVA CARBON LLP

 A-C 012, Ground Floor, North Tower, M3M Urbana Business Park, Sector-67, Badshahpur, Gurugram - 122101, Haryana, India.

 0124-4253617

 info@adidevacarbon.in

LLP No. ACE-5910

ई-3 वन विभाग सहारनपुर क्षेत्र उत्तर प्रदेश

बुक नं०

471

डुंगु

वन विभाग

नं०

प्र० व० सामग्री

96

श्री ..... श्रीमती वन प्रभाग श्रीमती

वन विभाग

डुंगु

श्री ..... श्रीमती वन प्रभाग श्रीमती ..... वन विभाग ..... डुंगु .....  
 श्री ..... श्रीमती वन प्रभाग श्रीमती ..... वन विभाग ..... डुंगु .....  
 श्री ..... श्रीमती वन प्रभाग श्रीमती ..... वन विभाग ..... डुंगु .....

से मुबलिया रूपये 60,500=70 (साठ हजार मात्र)

बाबत ..... 20/2025-26 का प्रतियोगिता प्राप्त किये।

दिनांक ..... 13/11/2025

Handwritten signature

क्षेत्रीय वन अधिकारी

वन विभाग  
सहारनपुर

ई-3 वन विभागा सहारनपुर क्षेत्र उत्तर प्रदेश

वन विभाग

बुक नं० 471

3056

नं०

~~3056~~  
शामली

वन विभाग

कना रस्ता

शाही वन प्रभाग शाही

श्री .....  
आदरिता कर्मानि रकाररकरकार कबिडाली - चाराना भाग शाही  
समन्विते - गाना रसि संना सिना शाही

से मुबलिया रूपये 60.000 = 100 (गाद डडार भाग)

बाबत .....  
श्री. केशव सिंह - 20/2025-26 का शाही  
प्राप्त किये।



दिनांक .....  
13/11/2025

क्षेत्रीय वन अधिकारी  
वन अधिकारी  
कन शाही

Ally

13-11-2015

7428863001

कार्यालय प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली।

पत्रांक 1275 /14-1(एन0जी0टी0)दिनांक, शामली 18-11-2025।

सेवा में,

वन संरक्षक/क्षेत्रीय निदेशक,

सहारनपुर वृत्त, सहारनपुर

विषय:-

उत्तर प्रदेश वृक्ष संरक्षण अधिनियम 1976 की धारा 4/10 के अंतर्गत जारी एच -2 केस का निस्तारण

सन्दर्भ:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-266/2025 अमित कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में।

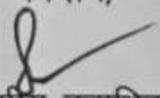
महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगत कराना है कि मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 सं0-266/2025 श्री अमित कुमार बनाम यूनियन ऑफ इण्डिया व अन्य के अनुपालन में अवगत कराना है कि:-

शामली वन प्रभाग के ऊन रेंज के अंतर्गत, दिनांक 28.08.2025 को आदिदेवा कार्बन एल.एल.पी., स्थित बिडोली-चौसाना मार्ग, ग्राम सकोती, तहसील ऊन, जनपद शामली का स्थलीय निरीक्षण किया गया। निरीक्षण के समय उपस्थित कंपनी प्रतिनिधि द्वारा संबंधित भूमि के बैनामा अभिलेख प्रस्तुत किए गए। अभिलेखों के परीक्षण एवं स्थल निरीक्षण के आधार पर पाया गया कि मौके पर 06 जामुन के वृक्ष अस्तित्व में नहीं पाए गए। इस पर कंपनी के विरुद्ध उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 की धारा 4 एवं 10 के अंतर्गत ऊन रेंज केस संख्या RCNO 20/2025-26 इजरा किया गया था।

उक्त वन अपराध के संदर्भ में आदिदेवा कार्बन एल.एल.पी. द्वारा ₹60,000- (रुपये साठ हजार मात्र) (E 3NO-96/471दिनांक 13/11/25) प्रतिकर स्वरूप जमा किया जा चुका है तथा केस समाप्त करने का अनुरोध किया गया है।(प्रार्थना पत्र संलग्न)

भवदीय,

  
प्रभागीय वनाधिकारी  
शामली वन प्रभाग  
शामली

पत्रांक /14-1 तददिनांकित।

प्रतिलिपि- मुख्य वन संरक्षक, कोर्ट केस, लखनऊ, उ0प्र0 को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि- भंवरसिंह जादौन, विभागीय अधिवक्ता, नई दिल्ली को सूचनार्थ प्रेषित।

प्रतिलिपि- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, शामली को इस आशय से प्रेषित कि उपरोक्त तथ्यों को रिट की मूल शपथ पत्र में शामिल कर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष प्रस्तुत करने का कष्ट करें।

  
प्रभागीय वनाधिकारी  
शामली वन प्रभाग  
शामली